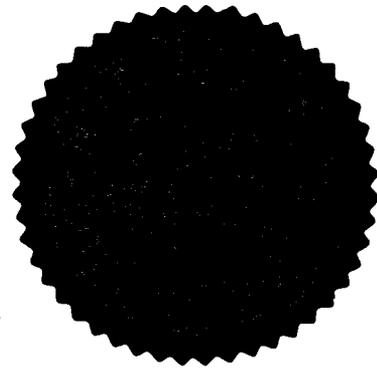




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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 43 OF 2024
IN
ORIGINAL APPLICATION NO. 111 OF 2018

IN THE MATTER OF:

KACHCHH CAMEL BREEDERS ASSOCIATION ...APPLICANT

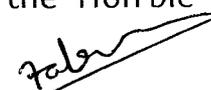
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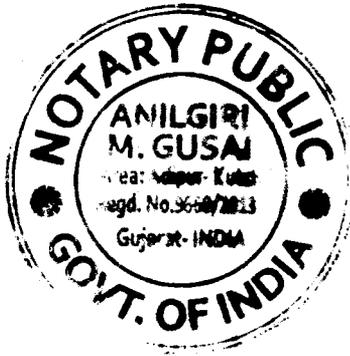
UNION OF INDIA & ORS. ...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3-
GUJARAT COASTAL ZONE MANAGEMENT AUTHORITY

I, Falgun M. Modi, adult, having my office at Gandhidham, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently working as Regional Officer, GPCB- Kutch East & Member Secretary of District Level Coastal Regulation Zone Committee, Kutch-East which assists the Gujarat Coastal Zone Management Authority – respondent no. 3 in the application. I have perused the order dated 30.08.2019 passed in Original Application No. 111 of 2018, the order dated 16.09.2020 passed in Execution Application No. 12 of 2020 and the order dated 11.12.2024 passed in the present application by the Hon'ble


Regional Officer
Gujarat Pollution Control Board
Kutch (East)



Tribunal. I have also perused the record available in the office relating to the case and am therefore conversant with the facts of the case. I am authorized to make the affidavit on behalf of the Gujarat Coastal Zone Management Authority - Respondent No. 3 and Chairman, District Level Coastal Regulation Zone Committee and am otherwise competent to affirm the present affidavit.

2. This Hon'ble Tribunal disposed of Original Application No. 111 of 2018 wherein complaint was made of blatant violation of provisions of the Coastal Regulation Zone Notification, 2011 by way of clearing of mangroves in Nani Chirai and Moti Chirai areas of Bhachau Taluka in Kutch District by issuing the following directions in its order dated 30.08.2019:

"22. We, therefore direct as follows:

(i) There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

(i) The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of the creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangroves damaged. This may be done within a period of one (1) month from today.

(ii) If there has been any activity which is in violation of CRZ Notification, 2011, the GCZMA will immediately take action in accordance with law.

(iii) If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.

(iv) There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity are found the GCZMA

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Regional Officer
Gujarat Pollution Control Board
Kutch (East)



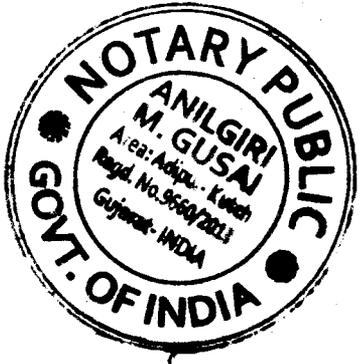
will take action immediately to stop forthwith and initiate appropriate proceedings.

(v) The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.

(vi) The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.”

3. Alleging non-compliance of the aforesaid directions contained in the order dated 30.08.2019 by Gujarat Coastal Zone Management Authority and contending that no steps have been taken by the Authority for stopping the unauthorized setting up of salt pans, carrying out salt manufacturing activity without obtaining requisite permissions and causation of damage to mangroves by building bunds on the creeks, the original applicant filed Execution Application No. 12 of 2020 on 27.05.2020. This Hon'ble Tribunal noticed that pursuant to the order dated 30.08.2019 a Joint Committee had been constituted which had carried out inspection and had found destruction of mangroves in Nani Chirai and Moti Chirai areas. The identity of the actual violators could not be established; however, it was ascertained that the activity of setting up salt pans and damming the creeks had taken place in the area allotted to Deendayal Port Trust. The report of the Joint Committee was accepted by the Coastal Zone Management Authority and liability for destruction of mangroves because of the aforementioned activity was fastened on the Deendayal Port Trust. Simultaneously, the salt pans that were found to be in existence without authority of law were removed and the illegally created bunds were demolished. Noticing that

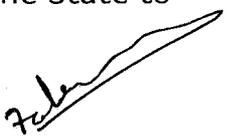

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Kutch (East)



the Coastal Zone Management Authority had acted on the directions contained in the order dated 30.08.2019, this Hon'ble Tribunal disposed of the Execution Application No. 12 of 2020 by making the following observations:

"8. In view of the above, let further steps be taken for enforcement of order of this Tribunal dated 11.09.2019. The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months."

4. The Authority has taken steps continually since the passing of the aforesaid order and have earnestly been complying with the directions contained in the order dated 11.09.2019. As and when complaints are received about violation of CRZ Notification or destruction of mangroves or commission of any illegal activity offending the environmental laws, the Authority has taken cognizance and issued necessary instructions for stoppage of such unlawful activity as also to take remedial measures. Separately, inspection teams are sent for conducting visits and whenever and wherever any violation is noticed by the inspecting team steps are taken to stop the offending activity.
5. The Government of Gujarat in the Forest and Environment Department has issued a Circular dated 14.10.2013 constituting District Level Committees in the Coastal Districts of the State to


Regional Officer
Bajrang Pollution Control Board
Kutch (East)



assist the Gujarat Coastal Zone Management Authority. These Committees are conferred power to verify the complaint regarding CRZ Notification violation in their respective jurisdiction and take necessary actions under intimation to the Authority. The Committee is chaired by the District Collector of the concerned district and has officials of other departments at district level as its members. A copy of the Circular dated 14.10.2013 constituting District Level Committees in the Coastal Districts of the State to assist the Gujarat Coastal Zone Management Authority is annexed herewith and marked as **Annexure R-1**.

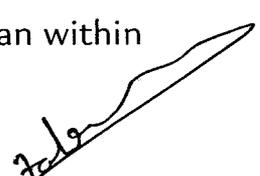
6. In the present case, the Committee of the Kutch district has been delegated the primary responsibility of receiving complaints from local populace of any violation of CRZ Notification in the coastal area and thereafter issue necessary directions, in consultation with the Authority, for stopping the said violating activity and taking corrective action.
7. The District Level Committee has been periodically holding meetings, and has held such meetings on 24.05.2023, 1.11.2023, 24.09.2024, 29.01.2025, 23.07.2025 and 29.08.2025. Any new complaint received from local persons about construction of bunds, setting up of salt pans, conducting of salt manufacturing activity and/or any other violation of CRZ Notification is taken up for discussion and consideration by the Committee and thereafter appropriate instructions are issued by the Committee. The compliance with the directions issued by this Hon'ble Tribunal in the present case is also taken up for discussion and

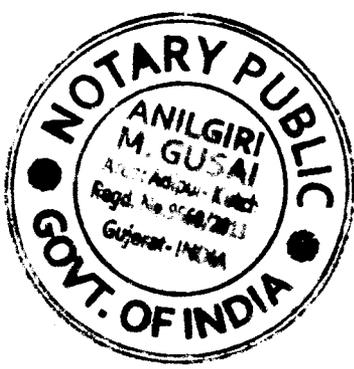
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Regional Officer
Gujarat Pollution Control Board
Kutch (East)



necessary directions are given to the concerned parties for taking further steps and actions by the Committee. A copy of minutes of these meetings is annexed herewith and marked as **Annexure R-2(colly.)**.

8. For the past violations in Nani Chirai and Moti Chirai, all of which have been found to have taken place in the land of Deendayal Port Authority (DPA), necessary action has been taken by directing DPA to do mangrove plantation of 03 times the 150-hectare mangrove area found damaged in the reports. DPA has deposited an amount of Rs. 2,42,64,200-/ towards mangrove plantation in an area of 450 hectares.
9. Over the years, continued violations have been found in the Nani Chirai and Moti Chirai area. There have been violations in Jangi area. Initially, the DPA was avoiding its responsibility by taking refuge under a specious plea of absence of identification of ownership and possession of land. The work of surveying the land of DPA has been completed and the area of land allotted to DPA in Jangi has been demarcated by the Office of the District Inspector of Land Record, Kutch. Each of the violation has been found to have taken place in the DPA area. Mangroves in an area of 32 hectares in Jangi have also been found to be damaged. Additionally, illegal activities, particularly clearing of land for setting up salt pans and construction of bunds blocking the flow of water, mangroves in an area of 83 hectares in Gulamsha Pir area have been found to be damaged. The District Level Committee has instructed DPA to submit restoration plan within a period of 03 months.


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Regional Pollution Control Board
Kutch (East)



10. The District Level Committee has regularly issued instructions to the DPA to take urgent action to stop the illegal activity. In some cases, it was found that salt manufacturing activity is being undertaken by persons who have been granted lease of land by DPA. The District Level Committee instructed DPA to cancel the lease of such lessees who are found to be violating the environmental laws. In other cases, it was noticed that the land was encroached by third parties and they had constructed bunds in preparation of setting up salt pans. In such cases, the DPA was directed to remove the encroachment and ensure safety and security of the land allotted to it and in its possession by engaging security staff and employing modern technology for surveillance of the area. On noticing violation, the DPA has also been instructed by the District Level Committee to take urgent steps for demolishing the bunds and clearing any obstruction to the free flow of estuarine water in the creeks and riverine. A copy of some communications sent to DPA containing instructions are annexed herewith and marked as **Annexure R-3 (colly)**.

11. It is submitted that the DPA has been lax in complying with the instructions and directions issued by the District Level Committee, the State Pollution Control Board and the Authority. DPA, on almost all occasions, has expressed helplessness in controlling the violations by the lessees or third-party encroachers by contending that it has in its possession an area of almost 344 kilometers and that it is not possible for it to keep a constant vigil over the entire area and also that some of the area

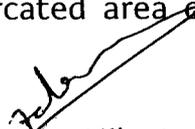
[Signature]
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 Gujarat Pollution Control Board
 Kutch (Easi)



is not accessible by vehicles at all times. DPA has also been slack in making available the manpower and the machinery for reaching the places where bunds have been created illegally and removing them so as to ensure free flow of estuarine water in the creeks. The delay, on many occasions, has resulted in permanent damage to the mangroves.

12. Inspections are regularly conducted by officials of the State Pollution Control Board and the district administration of the area to check for any unauthorized or illegal activity being carried out by any person. Whenever any offending activity is noticed, be it of construction of a bund stopping the free flow of estuarine water or construction of salt pans without obtaining prior permission from the regulatory authority, the District Level Committee has issued necessary directions to the DPA to stop the unlawful activity and simultaneously take necessary action for restoration of the ecology. It is true that DPA has acted on the instructions, but as submitted hereinbefore, the response and action on the part of DPA has been slow. There has been noticeable absence of alacrity and sincerity in putting in place a system which obviates encroachment over its land and flags commission of any offending activity over its land. The provisioning of all terrain vehicles to access the far flung areas and heavy machinery for removal and/or destruction of bunds has been deficient, despite repeated directives.

13. In cases where the actual violators are not found or their identity is not revealed the DPA has been held liable for all such violations if the violation has taken place within the demarcated area of


Regional Officer
Regional Pollution Control Board
Kutch (East)



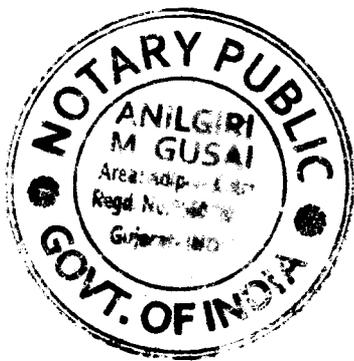
land possessed by DPA. Separately, local revenue officials have been authorized to effect seizure of any material and/or asset used for conducting any activity which is violative of the CRZ Notification and confiscate and forfeit the same in addition to levying penalty in accordance with law.

14. It is assured for and on behalf of the Authority that sincere efforts shall continue to be consistently made by the Authority to address any complaints that may be received of causation of obstruction of any kind in the creeks and take all reasonable steps for urgently removing such obstruction and resuming and ensuring free flow of estuarine water in the creeks. The District Level Committee, in tandem with the Authority, shall continually monitor the area and look out for any activity which is in violation of the CRZ Notification and take immediate action in accordance with law. As stated hereinabove, the Authority has assessed the quantum of damage caused to the mangroves and will continue to assess the damage that may be caused to the mangroves in the future and enforce plan for restoration of the damaged mangroves.

15. The Authority remains committed to implement all reasonable directions that may be issued by the Hon'ble Tribunal for the protection of environment and compliance of the conditions contained in the CRZ Notification, 2011 and 2019.

Deponent

[Signature]
Regional Officer
Gujarat Pollution Control Board
Kutch (East)



VERIFICATION

Verified at Gandhidham on this day of September, 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

Deponent

**Regional Officer
Rajasthan Pollution Control Board
Kutch (East)**



Sworn / Signed before Me

(ANILGIRI M. GUSAI)
NOTARY-PUBLIC
GOVT. OF INDIA
AT : Adipur- Kutch

Sr. No. 109 /2025

Date:- 16-09-2025

Government of Gujarat
Forests and Environment Department
G.R.No.ENV-10-2011-800--E
Sachivalaya, Gandhinagar
Dated 14th October, 2013

Read:

Coastal Regulation Zone Notification 2011 issued by the Ministry of Environment and Forest, Government of India, vide S.O19 (E) dated 6th January, 2011

Preamble:

The Ministry of Environment and Forests, Government of India, exercising the Powers conferred by Sub-Section (1) and clause (v) of sub-section(2) of the section 3 of the Environment(Protection)Act, 1986(29 of 1986), with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on the scientific principles taking into account the dangers of natural hazards in the coastal areas sea level rise due to global warming, declared the coastal stretches of the country and the water up to its territorial water limit, (excluding the island of Andaman and Nicobar and Lakshdweep and marine areas surrounded these islands to its territorial limit) as Coastal Regulation Zone (CRZ) 2011, vide S.O(E) dated 6th January,2011.

And whereas, the land area from High Tide Level (HTL) to 500 meters on landward side along the sea front and the land area between HTL to 100 meters or width of the creek whichever is less on the landward side under the tidal influenced water bodies that are connected to sea are declared as a Coastal Regulation Zone areas to be regulated under Coastal Regulation Zone Notification, 2011.

And whereas, the coastal areas which are ecologically sensitive and the geomorphologic features such as mangroves, salt marshes, turtle

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nesting ground, Mudflats etc. are also covered in the Coastal Regulation Zone and designated as CRZ-I(A) area.

And whereas, the coastal areas that have been developed upto or close to shoreline are designated as CRZ II.

And whereas, the coastal areas that are relatively undisturbed and do not belong to CRZ I or CRZ II which include rural and urban areas have designated as CRZ III.

And whereas, the MoEF vide Rule (8) of CRZ Notification, 2011 has prescribed norms for regulation of activities in CRZ I, CRZ II, and CRZ IV.

And whereas, as per the above said Notification. the State Government or the Union territory Coastal Zone Management Authorities are primarily responsible for enforcing and monitoring of this notification at the State level and National Coastal Zone Management Authority is responsible at the Central Level and to assist for implementation, enforcing and monitoring of this Notification, the State Government and the Union territory is empowered to constitute District Level Committee under the Chairmanship of the District Magistrate concerned containing at least three representatives of local traditional coastal communities including from fisher folk;

And whereas, it was under consideration of the State Government to constitute the District Level Committees in the coastal districts of the Gujarat, to comply with the provision of the CRZ Notification, 2011 and to enforce for the purpose of implementation and enforcement of provisions of CRZ Notification in the State.

Resolution:

Therefore, in exercise of the powers conferred under provision of CRZ Notification, 2011, the State Government hereby constitute the District level Committees in the Coastal Districts of Gujarat as follows:

Sr. No.	Name and Designation	Status
1	District Magistrate and Collector	Chairman
2	Chief Officer of Coastal Nagar Palika/s	Member
3	Assistant Director, Fisheries/Concerned District Fisheries Officer	Member

4	Concerned Deputy Conservator of Forests/ District Forests Officer	Member
5	Three Representatives from the local traditional communities including fisher folk(To be decided by the District Collector and Chairman of the District Level Committee)	Member
6	District Town Planning Officer.	Member
7	Concerned Port Officer	Member
7	Regional Officer of the Gujarat Pollution Control Board from concerned District	Member Secretary

Powers and functions of the District Level Committee:

- 1) The District Level Committee shall assist the Gujarat Coastal Zone Management Authority for enforcement and monitoring of the CRZ Notification, 2011.
- 2) The District Level Committee shall verify the complaint regarding CRZ Notification violation in their respective jurisdiction , if any reported, take necessary actions and shall submit report to the GCZMA for further course of action.
- 3) The GCZMA shall give directions to the District Level Committee from time to time for effective implementation and monitoring of the CRZ Notification 2011.
- 4) The District Level Committee shall have to submit a report about the action taken based on the directions/instructions received from the GCZMA.
- 5) The committee shall have the powers to take measures for protecting and improving the quality of the coastal environment and for preventing, abating and controlling environmental pollution in the coastal areas of the State of Gujarat.
- 6) The committee shall take time bound steps for identification of violations of the provisions of CRZ Notification and the approved CZMP thereunder, for initiation of action under the Environment (Protection) Act, 1986.
- 7) The committee shall identify violation in CRZ - I areas (i.e encroachment on Mangroves, Choupaty, Beach areas, etc.), CRZ - II areas and CRZ - III areas, within their respective jurisdiction and initiate action under Section 19 of the Environment

(Protection) Act, 1986, under the powers delegated to District Collector under Environment (Protection) Act, 1986 in their respective jurisdiction.

- 8) The Committee shall send the details of the identified violations including action taken to the Forests & Environment Department and the Gujarat Coastal Zone Management Authority.
- 9) The Committee shall send its monthly report to the Additional Chief Secretary, Forests and Environment Department, Government of Gujarat and the Chief Secretary, Government of Gujarat.
- 10) The Committee shall be responsible for removal of encroachments and unauthorized structures in coastal areas of CRZ - I, CRZ - II and CRZ - III, if necessary, the District Collector being the Chairman of the Committee is directed to use powers as vested in him to levy penalty or to recover cost from unauthorized constructions.
- 11) The Committee shall also identify the areas which need special conservation and protection measures under its jurisdiction and recommend it to the Gujarat Coastal Zone Management Authority and the State Forests and Environment Department for further necessary action. If required the Committee may consult or obtain opinion of Expert agencies, Institutes, Universities etc. in the filed in this regard.
- 12) The Member Secretary of the Committee shall maintain all records of the Committee.
- 13) The Committee will also take on priority the issues/complaints of coastal communities including fishermen and if desired so, may recommend the matter to the concerned Department in the State Government for appropriate action and report to the GCZMA.
- 14) The Committee Shall undertake review of cases involving violation of the provisions of the said Act and the rules made thereunder or under any other law which are related to the project of the said Act, and if found necessary may refer such

cases, with comments, for review to the Forests & Environment Department / Gujarat Coastal Zone Management Authority.

- 15) The Committee Shall take up cases suo motu or on the basis of complaints made by and individual or representative body or through newspaper report or through GCZMA or an organization or any Member of the Committee. The Committee may refer cases to the concerned Authorities / Departments in the district for appropriate legal action, if needed. Committee shall submit its action taken report on complaints to the Forests & Environment Department/GCZMA.
- 16) The Committee Shall identify ecological sensitive areas in the CRZ and informed to the GCZMA and assist it to formulate area specific management plan.
- 17) The Committee may ,if need be, take help of the Police Authority in removing encroachment, unauthorized and illegal structures from Coastal Regulation Zone areas, in case of violations.
- 18) The materials and assets forfeited and confiscated from the site of violation can be kept in custody of Forests Department or Police Department as may be decided by the Chairman of the Committee.
- 19) Any appeal against the decision of the District Level Committee shall be reviewed by the Additional Chief Secretary, Forests & Environment Department and Chairman of GCZMA.
- 20) Committee will provide all assistance and will co-ordinate in preparing Coastal Zone Management Plan of the district and mapping of hazard line in the coastal areas as per the direction of the State and Central Government.
- 21) The District Level Committee shall have to comply with the any other condition/s as and when decided by the Forests and Environment Department/Gujarat Coastal Zone Management Authority

This Committee shall meet regularly to review the compliance of the CRZ Notification 2011 and attend the complaints of violations of the CRZ

Notification and other tasks entrusted to the Committee from time to time by the Forests and Environment Department. Minutes of the meeting shall be sent to State Government in the Forests and Environment Department and GCZMA immediately.

This issues with the approval of the State Government on this Department's file of even number dated

By order and in the name of the Governor of Gujarat,



(Hardik Shahi)
Additional Secretary

Copy to :

- 1) The P.S. to the H.E. the Governor of Gujarat, Raj Bhavan, Gandhinagar
- 2) The P.S. to the Hon'ble Minister (Forests and Environment), Swamin Sankul-1, Sachivalaya, Gandhinagar
- 3) The P.S. to the Hon'ble Minister of State (Forests and Environment), Block 2, Sachivalaya, Gandhinagar
- 4) The Principal Secretary , Urban Development and Housing Department, Sachivalaya, Gandhinagar__ For information and necessary action please. .
- 5) PS, Revenue Department, Sachivalaya, Gandhinagar For information and necessary action please.
- 6) Commissioner of Geology and Mines, Gandhinagar.
- 7) PCCF, Gandhinagar--- For information and necessary action please.
- 8) All Coastal District Collectors(Valsad, Navsari, Surat, Bharuch, Vadodara, Anand, Ahmedabad, Amreli, Bhavnagar, Jamnagar, Rajkot, Morbi, Kuchchh Porbandar, Junagadh, Somnath-Gir) -- For information and to constitute committee immediately.
- 9) All DCFs_ For information and necessary action please.
- 10) MS, GPCB, Gandhinagar---- For information and necessary action please.
- 11) The Deputy Secretary (A- Branch), Forests and Environment Department, Block 14/8, Sachivalaya, Gandhinagar.
- 12) Select file - Technical Cell

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 24/05/2023 at 17:30 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 24.05.2023, 17.30 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Point-wise discussion of agenda was held in the meeting and as per the decision from the Chairman of the Committee; responsible authorities shall remain present with necessary action taken report for concerned matter in the next meeting. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Details of representation & discussion held in meeting	Action decided by the Committee
1.	Representation received from Department of Environment and Forest regarding complaint received from Shri Kamal Kishore Chopra against Deendayal Port Authority (DPA) regarding allocation of area falling under CRZ-1A for salt manufacturing.	<ul style="list-style-type: none"> • Complaint states that land of DPA from Village: Vira to Jungi having @ 3050 acres land has been published & auctioned vide tender no. LS-04/2021 dated 02.11.2021 for manufacturing of salt. • Some of the mentioned land falls under CRZ-IA area whereas some of the area falls under CRZ-IB & No Development Zone (NDZ) wherein no permission has been taken from GCZMA leading to violation of CRZ Notification. • Official from DPA informed that they have allotted land in CRZ-IB area. He also mentioned that condition is given in tender that bidder shall take CRZ clearance prior to any activity to be performed in CRZ 	<p>➤ DPA shall ensure that no activity is carried out without prior permission of CRZ clearance & there shall be no violation of CRZ Notification. The case is further disposed of.</p>

2.	Representation received from Kandala Juth Machimar Sahakari Mandali regarding violation of CRZ and damage to coastal environment by Deendayal Port Authority (DPA) and M/s. Kandla Oil Terminal Pvt. Ltd. (KOTPL)	<p>area.</p> <ul style="list-style-type: none"> • In Kandla Port Trust area, M/s. Kandla Oil Terminal Pvt. Ltd. are laying jetty piles and disposing C&D waste in creek • Jetty is built by blocking off creek coming from sea preventing free flow water in Vaiyavali creek affecting fisheries and environment • EC/CRZ has been obtained in the name of DPT and not KOTPL • Mangroves has been damaged due to construction • As per the committee's decision, a joint committee is constituted for verification of representation consisting of SDM, Mundra & GPCB, Regional Office, Kutch - East which will carry out inspection. 	<p>➤ Joint committee shall submit action taken report to committee within 15 days.</p>
3.	Representation received by GPCB, RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai	<ul style="list-style-type: none"> • Destruction of mangroves from Surajbari to Chirai by salt companies in Bhachau Vagad area • As per inspection carried out by Forest Dept., Kutch – East, dated 25.02.2023; mentioned area does not fall under Forest region/Reserve Forest/Sanctuary area; it falls under DPA jurisdiction. • As per the committee's decision, a joint committee is constituted for verification of matter consisting of SDM, Bhachau, Forest Dept., Kutch-East, DPA & GPCB, Regional Office, Kutch - East which will 	<p>➤ Joint committee shall submit action taken report to committee within 15 days.</p>

		carry out inspection.	
4.	Further action on inspection report by joint committee dated 17.06.2022 regarding representation received from Nitin Veljibhai Keshvani regarding alteration in sand dunes by some companies in Village: Tunda, Ta: Mundra	<ul style="list-style-type: none"> • As per inspection report of joint committee dated 17.06.2022, following observations has been made: <ol style="list-style-type: none"> 1) Mentioned area does not fall into reserved forest or protected forest area. No any activity observed in operation during visit. 2) Land development by Adani Port SEZ has been made for future project in the past. • As per order dated 28.04.2024 w.r.t PIL 210/2014, no any bund obstructing seawater has been observed. 	➤ Case is disposed of as non-compliance not observed.
5.	Representation received from Tragdi Gram Panchayat dated 19.07.2022 regarding damage to fishes, mangroves due to polluted water from M/s. Vinod Salt and M/s. Balaji Salt in Village: Tragdi, Ta: Mandvi	<ul style="list-style-type: none"> • Illegal excavation by M/s. Vinod Salt in nearby encroached areas • Death of fishes and damage to mangroves due to discharge of polluted water from M/s. Vinod Salt • As per the committee's decision, a joint committee is constituted for verification of above representation consisting of SDM Mundra, Forest Dept., Fisheries Dept. & GPCB Regional Office, (Kutch - West) which will carry out inspection. 	➤ Joint committee shall submit action taken report to committee within 15 days wherein overall co-ordination and physical verification report submission will be done by Forest Dept.
6.	Representation received from DCF, Kutch (West) regarding complaint from Mr. Isha Aamad Ker for illegal discharge of wastewater and destruction of mangroves by M/s. Jakhau Salt and representation received from Mr. Husen Sale	<ul style="list-style-type: none"> • Complaint states that 06 nos. of mangroves & roots of 07 nos. of mangroves are found open. • Land from bunds of M/s. Jakhau Salt Company upto 30 feet area has been found eroded thereby violating CRZ notification. • As per letter received from DCF, Kutch (West), mangroves are observed dried at the 	➤ Forest Dept., Kutch-West shall submit primary investigation report to committee within 15 days.

	Sangar vide e-mail dated 23.04.2023 regarding destruction of mangroves due to illegal discharge by M/s. Jakhau Salt company.	<p>point of wastewater discharge & 07 nos. of plants are observed removed from the soil having @ 2-2.5 feet height</p> <ul style="list-style-type: none"> • Roots of mangroves are observed open in many areas. • As per the committee's decision, Forest Dept., Kutch-West shall carry out inspection. 	
7.	Representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar	<ul style="list-style-type: none"> • Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar • As per the committee's decision, SDM, Anjar shall carry out inspection. 	➤ SDM, Anjar shall submit primary investigation report to committee within 15 days.
8.	Representation received by RO, Kutch (East) regarding Complaint received from Mr. Jagdish Premji Maheshwari regarding stopping of mangrove damaging activities by M/s. Adani Company.	<ul style="list-style-type: none"> • Dredging of mangroves by big machineries in south part of Village: Borai, Ta: Mundra by M/s. Adani company • Mangroves have been dumped in soil by the company thereby leading to destruction of mangroves • As per the committee's decision, SDM, Mundra shall carry out inspection. 	➤ SDM, Mundra shall submit primary investigation report to committee within 15 days.
9.	Representation received from Mr. Jivraj Jemal Koli regarding illegal production of salt & increase in salinity of farm due to salt transportation in Vill: Lakhasari, Ta: Bhachau.	<ul style="list-style-type: none"> • Illegal manufacturing of salt in Village: Lakhasari in near to complainant's farm. • Increase in salinity of Khet Talavdi owned by complainer which is used by animals/birds for drinking purpose • Passage of uncovered overloaded salt trucks 	➤ Mamlatdar, Bhachau shall submit a primary investigation report to committee within 15 days.

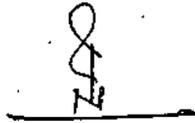
		<p>on kachcha roads and intrusion of salt water in farms of complainant making their farms barren. Salinity of land has increased.</p> <ul style="list-style-type: none"> • Complaint is against M/s. Amrut Salt, M/s. Vandhiya Salt and M/s. Chamunda Salt • As per the committee's decision, Mamlatdar, Bhachau shall carry out inspection. 	
10.	Representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River	<ul style="list-style-type: none"> • Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water • As per the committee's decision, Mamlatdar, Bhachau shall carry out inspection. 	➤ Mamlatdar, Bhachau shall submit a primary investigation report to committee within 15 days.
11.	Letter received from DS & Director (Environment) regarding clear interpretation on applicability of CRZ for M/s. Agrocel Industries Ltd, Vill: Dhordo, Ta: Bhuj and M/s. Solaris Chemtech, Vill: Khavda, Ta: Bhuj.	<ul style="list-style-type: none"> • Details regarding distance of both units from CRZ area were sought by the department. • In context to above, letters have been issued to the Director (Environment) on 04.05.2023 by GPCB. 	➤ Case is disposed of.
12.	Representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau	<ul style="list-style-type: none"> • Encroachment of areas by salt manufacturers and destruction of dense mangrove forests in the area of Hadkiya Creek, Nani Bet & western region of Gulabsha Pir Dargah • Destruction of mangroves in @ 25-30 acres using JCB, tractor • Obstruction of flow in Hadkiya creek by 	➤ SDM, Bhachau shall submit action taken report within 15 days to the committee.

		<p>construction of bunds leading to drying of mangroves</p> <ul style="list-style-type: none"> • DPA has stated in letter to DSP, Kutch-East about unauthorized occupation and encroachment of DPA Salt land/plots by miscreants near Betiya Peer/Ghulamshah Peer Dargah <p>As per inspection carried out by Forest Dept., Kutch – East, dated 13.03.2023 following points were mentioned:</p> <ul style="list-style-type: none"> • In Moti Chirai – Ghulamshah Peer Sea Creek area soil bunds have been created by illegal miscreants in North-West direction which have been made in last 15-20 days • Small mangroves have been found alive but due to non-availability of sea tidal water; land is found getting dried • Mangroves in @ 150-200 hectares land have been affected due to obstruction of sea water • Informed DPA to take necessary actions under land grabbing and to protect mangroves as major land does not fall under Forest Dept. <p>As per committee's decision, SDM, Bhachau shall conduct meeting with Kutch Camel Breeders Association, DPA & Forest Dept. If violations of NGT order in O.A No. 111/2018 & Execution application no. 12/2020 & complaint are observed; jointly action shall be taken.</p>	
13.	Further action on inspection report dated 25.06.2022 by joint committee regarding representation	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda 1 & 2:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length – 	<p>➤ SDM Mundra, Fisheries Dept., & GPCB, RO, Kutch-East shall submit report with clarity</p>

<p>received from i) Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>ii) Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt company</p>	<p>North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side.</p> <ol style="list-style-type: none"> 2) As per DILR, soil bunds in @ 50 hectares has been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has led to obstruction in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 5) Mentioned land is @ 200 metres away from Lunibet Reserve Forest Area. <p>Representation received from Reliya Altaf Junas is as follows:</p> <ul style="list-style-type: none"> • Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works • Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place • Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity. <p>As per committee's decision, SDM Mundra, Fisheries Dept. & GPCB, RO, Kutch-East shall co-ordinate with all the details related to land allotment to mentioned plots along with name of</p>	<p>whether CRZ violation has taken place or not.</p> <p>➤ GPCB, RO, Kutch-East shall file report of same within 15 days.</p>
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		lease holder, lease area, grant date, their maps, affected fishing area.	
14.	Representation received from Department of Environment and Forest w.r.t newspaper item in context to CAG Report mentioning mangrove destruction in Ta: Bhachau and illegal construction in Ta: Mandvi	<ul style="list-style-type: none"> As per newspaper item; construction of 03 nos. of resorts named Serena Beach Resort, HV Resort and one resort has been made by TCGL without CRZ permission In view of the above and as per committee's decision; SDM, Mundra shall inquire about the distance of the mentioned resorts from CRZ area & whether necessary permissions has been taken by mentioned resorts 	➤ SDM, Mundra shall submit report with necessary details within 15 days to the committee

The meeting ended with vote of thanks to the chair.



Place: Bhuj-Kutch

Regional Officer

&

Date: 24/05/2023

Member Secretary of DLCRZ Committee



District Collector and District Magistrate,

Kutch

Chairman of DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 01/11/2023 at 13:00 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 01.11.2023, 13.00 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Details of representation & discussion held in meeting	Action decided by the Committee
1.	Representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau	<ul style="list-style-type: none"> • Encroachment of areas by salt manufacturers and destruction of dense mangrove forests in the area of Hadkiya Creek, Nani Bet & western region of Gulabsha Pir Dargah • Destruction of mangroves in @ 25-30 acres using JCB, tractor • Obstruction of flow in Hadkiya creek by construction of bunds leading to drying of mangroves • DPA has stated in letter to DSP, Kutch-East about unauthorized occupation and encroachment of DPA Salt land/plots by miscreants near Betiya Peer/Ghulamshah Peer Dargah <p>As per inspection carried out by Forest Dept., Kutch – East, dated 13.03.2023 following points were mentioned:</p> <ul style="list-style-type: none"> • In Moti Chirai – Ghulamshah Peer Sea Creek area soil bunds have been created by illegal miscreants in North-West direction which have been made in last 15-20 days • Small mangroves have been found alive but due to 	<p>As per committee's decision, DPT shall take necessary actions for violation observed and shall submit action take report within 15 days.</p> <p>It was also decided by the committee to pass a resolution to empower officers namely</p> <ol style="list-style-type: none"> 1) Sub Divisional Magistrate 2) Deputy Chief Conservator of Forests & 3) Regional Officer, Gujarat Pollution Control Board of their respective jurisdiction <p>to forfeit and confiscate any materials and/or assets used for violation of Coastal Regulation</p>

		<p>non-availability of sea tidal water; land is found getting dried</p> <ul style="list-style-type: none"> • Mangroves in @ 150-200 hectares land have been affected due to obstruction of sea water • Informed DPA to take necessary actions under land grabbing and to protect mangroves as major land does not fall under Forest Dept. • Original Application no: 111/2018 in the matter of Kutch Camel Breeders Association v/s. Union of India & Others and Execution application no 12/2020 in the matter of Kutch Camel Breeders Association v/s. Union of India & Others to was discussed. NGT order implementation, stopping of illegal activities • Sub-committee visited the said site on 27.07.2023 and it was observed that; <ul style="list-style-type: none"> a) Large scale mangroves were observed destructed within DPT area b) Bunds were constructed resulting into obstruction of the creek water passage in CRZ-I(A) area • In view of the above non-compliance, letter was issued vide no. GPCB/RO/Kutch-West/CRZ/T-55(G)/528 dated 11.10.2023 to DPT for carrying out actions by Chairman, DLCRZ • Representatives of DPT & Kutch Camel Breeder Association remained present in the meeting • DPT was instructed to file FIR against the trespassers and remove all the illegal salt manufacturers in their area 	<p>Zone Notification, 2011</p>
2.	Representation received from Kandala Juth Machimar Sahakari Mandali regarding violation of CRZ and damage to coastal	<ul style="list-style-type: none"> • In Kandla Port Trust area, M/s. Kandla Oil Terminal Pvt. Ltd. are laying jetty piles and disposing C&D waste in creek 	<p>As per committee's decision, case is disposed of.</p>

	environment by DPT and KOTPL	<ul style="list-style-type: none"> • Jetty is built by blocking off creek coming from sea preventing free flow water in Vaiyavali creek affecting fisheries and environment • EC/CRZ has been obtained in the name of DPT and not KOTPL • Mangroves has been damaged due to construction • Inspection carried out by sub-committee consisting of SDM, Anjar, GPCB, Regional Office, Kutch – East and ACF, Bhachau on 26.09.2023 • As per inspection report, ongoing construction activity of oil jetty is observed & mangroves are observed on both sides of oil jetty. No damage to mangroves is observed • No construction debris is observed in creek & no obstruction in flow of sea creek is observed. Mentioned area does not fall in forest area • Kandla Port has obtained EC for oil jetty project dated 19.12.2016 & has given the mentioned oil jetty project to M/s. Kandla Oil Terminal Private Limited 	
3.	Representation received from DCF, Kutch (West) regarding complaint from Mr. Isha Aamad Ker for illegal discharge of wastewater and destruction of mangroves by M/s. Jakhau Salt and representation received from Mr. Husen Sale Sangar vide e-mail dated 23.04.2023 regarding destruction of mangroves due to	<ul style="list-style-type: none"> • Damage to mangroves by M/s. Jakhau Salt Company due to wastewater discharge • As per letter of DCF, Kutch (West) dated 14.02.2023 mentioned area does not fall under forest region • Mangroves are observed dried at the point of wastewater discharge & 07 nos. of plants are observed removed from the soil having @ 2-2.5 feet height • Roots of mangroves are observed open in many 	As per committee's decision, notice is to be issued from DLCRZ committee to M/s. Jakhau Salt.

	illegal discharge by M/s. Jakhau Salt company.	areas.	
4.	Representation received from Department of Environment and Forest w.r.t newspaper item in context to CAG Report mentioning mangrove destruction in Ta: Bhachau and illegal construction in Ta: Mandvi	<ul style="list-style-type: none"> • As per newspaper item; construction of 03 nos. of resorts named Serena Beach Resort, HV Resort and one resort has been made by TCGL without CRZ permission • Said matter was visited on 05.09.2023. 1) Serena Beach Resort, Mandvi: Direction u/s 33-A of the Water Act, 1974 on 23/07/2021. Recommendation by GCZMA to MoEFCC for grant of CRZ Clearance with specific condition vide letter no: ENV-10-2021-173-T dated: 07/11/2022. Applied for CRZ Clearance and matter pending at MoEF&CC. 2) TCGL, Mandvi: Existing facility is developed by M/s. Tourism Corporation of Gujarat Limited, which is given on lease to M/s. Rajvi Beach Resort Pvt. Ltd for period of 30 years. Resort has applied for CTE-Fresh application of GPCB which was inspected on 01.08.2023 & is under further processing. Resort has submitted undertaking to obtain CRZ clearance before CCA of GPCB. 3) HV Resort, Mandvi: Advisory notice from DLCRZ dated: 05/03/2020. No permission taken by the resort. Notice is issued to M/s. HV Resort vide letter no: GPCB/RO/Kutch-West/T-55(G)/521 dated:11/10/2023. • Matter related to demolition of illegal structures was discussed wherein same action was sought to be initiated against all 03 resorts. 	As per committee's decision, notice is to be issued from DLCRZ committee to HV Resort & TCGL, Mandvi.

		<ul style="list-style-type: none"> • Further, it was noted that 01 resort have initiated procedure for CRZ clearance (details as mentioned above) • M/s. HV Resort has neither submitted any reply to previous notice nor has submitted any CRZ clearance application whereas M/s. TCGL, Mandvi has yet not applied for CRZ clearance application 	
4)	Representation received from Shri Manek Jakariya Suleman, Kutch District Machimaar Association regarding onset of construction activity of DP World Container Terminal. Vill: Tuna-Tekra, Ta: Mundra by DPT	<ul style="list-style-type: none"> • For the onset of construction activity of terminal, instruments have been reached on site • Large amount of mangroves are present at said site and will be damaged if the project starts • Complainer filed PIL under Hon'ble High Court of Gujarat vide WPIL 04/2023 which is further listed for hearing on 10.11.2023 • Complainer represents to put stay on all activity unless final judgement w.r.t WPIL 04/2023 arrives 	As per committee's decision, the case is disposed of as already said matter is filed as PIL in Hon'ble High Court where order by the court will be abided by the committee.
5)	Representation received from Mr. Jivraj Jemal Koli regarding illegal production of salt & increase in salinity of farm due to salt transportation in Vill: Lakhasari, Ta: Bhachau.	<ul style="list-style-type: none"> • Illegal manufacturing of salt in Village: Lakhapar in near to complainant's farm. • Increase in salinity of Khet Talavdi owned by complainer which is used by animals/birds for drinking purpose • Passage of uncovered overloaded salt trucks on kachcha roads and intrusion of salt water in farms of complainant making their farms barren. Salinity of land has increased. • Complaint is against M/s. Amrut Salt, M/s. Vandhiya Salt and M/s. Chamunda Salt • Inspection carried out by Mamlatdaar, Bhachau & GPCB, Regional Office, Kutch – East on 27.10.2023 • As per inspection report, lease renewal is not 	As per committee's decision, case is disposed of.

		<p>obtained by all 03 units</p> <ul style="list-style-type: none"> No fishing activity observed & mapni sheet is required to be verified & submitted by DILR for encroachment No damage to mangroves observed & no transportation of salt activity observed 	
6)	Representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar	<ul style="list-style-type: none"> Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar As per the committee's decision dated 24.05.2023, SDM, Anjar was required to carry out inspection. 	<p>Inspection carried out by sub-committee consisting of SDM, Anjar and GPCB, Regional Office, Kutch - East on 26.09.2023 & report awaited.</p> <p>Said matter was discussed in RO meeting of Revenue Department dated 01.11.2023 and respective SDM was instructed to submit report at earliest.</p>
7)	Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vjihoda regarding destruction of mangroves from Surajbari to Chirai	<ul style="list-style-type: none"> Destruction of mangroves from Surajbari to Chirai by salt companies in Bhachau Vagad area As per inspection carried out by Forest Dept., Kutch - East, dated 25.02.2023; mentioned area does not fall under Forest region/Reserve Forest/Sanctuary area; it falls under DPA jurisdiction. As per the committee's decision dated 24.05.2023, a joint committee was constituted for verification of matter consisting of SDM, Bhachau, Forest Dept., Kutch-East, DPA & GPCB, Regional Office, Kutch - East to carry out inspection. 	<p>Visit pending and report yet not submitted.</p> <p>Said matter was discussed in RO meeting of Revenue Department dated 01.11.2023 and respective SDM was instructed to submit report at earliest.</p>
8)	Representation received by RO, Kutch (East) regarding	<ul style="list-style-type: none"> Dredging of mangroves by big machineries in south part of Village: Borai, Ta: Mundra by M/s. Adani 	Visit pending and report yet not submitted.

	Complaint received from Mr. Jagdish Premji Maheshwari regarding stopping of mangrove damaging activities by M/s. Adani Company.	<p>company</p> <ul style="list-style-type: none"> • Mangroves have been dumped in soil by the company thereby leading to destruction of mangroves • As per the committee's decision dated 24.05.2023, SDM, Mundra was required to carry out inspection. 	Said matter was discussed in RO meeting of Revenue Department dated 01.11.2023 and respective SDM was instructed to submit report at earliest.
9)	Representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River	<ul style="list-style-type: none"> • Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water • As per the committee's decision dated 24.05.2023, Mamlatdaar, Bhachau was required to carry out inspection. 	<p>Visit pending and report yet not submitted.</p> <p>Said matter was discussed in RO meeting of Revenue Department dated 01.11.2023 and respective SDM was instructed to submit report at earliest.</p>
10)	Further action on inspection report dated 25.06.2022 by joint committee regarding representation received from i) Shri Usangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra ii) Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra. Representation received from	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda 1 & 2:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length – North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side. 2) As per DILR, soil bunds in @ 50 hectares has been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has led to obstruction in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 5) Mentioned land is @ 200 metres away from Lunibet 	<p>Visit pending and report yet not submitted.</p> <p>Said matter was discussed in RO meeting of Revenue Department dated 01.11.2023 and respective SDM was instructed to submit report at earliest.</p>

Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt company

Reserve Forest Area.

Representation received from Reliya Altaf Junas is as follows:

- Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works
- Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place
- Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.

As per committee's decision, SDM Mundra, Fisheries Dept. & GPCB, RO, Kutch-East was required to co-ordinate with all the details related to land allotment to mentioned plots along with name of lease holder, lease area, grant date, their maps, affected fishing area.

Further, as per the instruction of Chairman, DLCRZ all the absentee members are required to submit reply for their absenteeism in the said meeting.

The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 01/11/2023



**Regional Officer
&**

Member Secretary of DLCRZ Committee



**District Collector and District Magistrate,
Kutch**

Chairman of DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 11/06/2024 at 13:00 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 11.06.2024, 13.00 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Discussion held in meeting	Action decided by the Committee
1.	Resolution to empower officers to forfeit and confiscate any materials and/or assets used for violation of Coastal Regulation Zone	As per DLCRZ meeting dated 01.11.2023; it was decided by the committee to pass resolution to empower officers to forfeit and confiscate any materials and/or assets used for violation of Coastal Regulation Zone	Resolution has been passed by the DLCRZ committee members
2.	a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3.4) b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the	Action taken report submitted by DPT dated 28.05.2024 mentioned following points: 1) Encroachment removed from illegal salt pans at Vondh & Bhachau-Hadkiya Creek, Nani Bet and Gulamsha Peer Dargah 2) Removal of obstructions of bunds for smooth flow in Hadkiya creek by providing circulation of sea water to live of mangroves 3) DPT has sent letter to SP & SDM to take early action to ensure protection of land and mangrove plantation 4) Action taken for removal of bunds in and around intertidal zones, salt pans and removal of blocking bunds of the creek	DPA shall submit CAG audit compliance report (as per point no. 3.4) to committee within 15 days. Also, as per decision of committee, DCF, Kutch (East) shall present the work completed w.r.t mangrove plantation (DPA funded) with satellite images in the next DLCRZ meeting.

	<p>area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p>	<p>As per committee's decision, letter to be issued to Chairman, DPT to submit CAG audit compliance status report.</p>	
3.	<p>Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau (Point no. 3.4 of CAG Report) and illegal construction in Ta: Mandvi (Point no. 3.11 of CAG Report)</p>	<p>Action w.r.t mangrove destruction in Ta: Bhachau shall be taken as per Agenda 1.</p> <p>Illegal construction in Ta: Mandvi:</p> <p>Serena Beach Resort: Notice was issued to M/s. Serena Beach Resort with copy to GCZMA, Gandhinagar vide letter no: GPCB/RO/Kutch-West/CRZ/T-55(F)/388 dated: 05/03/2020. Resort has applied for CRZ Clearance and recommendation received from GCZMA and matter Pending at MoEFCC.</p> <p>TCGL, Mandvi: Notice was issued to TCGL, Mandvi vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/266 dated 03.05.2024.</p> <p>HV Resort, Mandvi: Notice was issued to M/s. HV Resort vide letter no: GPCB/RO/Kutch-West/T-55(G)/527 dated: 11/10/ 2023 and GPCB/RO/Kutch-West/CRZ/T-19 (I)/264 dated 03.05.2024.</p>	<p>As per committee's decision, letter to be issued to Hon'ble Secretary, Tourism Department to submit compliance of CAG report against the non-compliance observed in the matter of M/s. TCGL Resort.</p> <p>As per committee's decision, GPCB to initiate legal action against M/s. HV Resort under Section 19 of Environment (Protection) Act.</p>

4.	Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra	Letter received from DoEF regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra As per the committee's decision, a joint committee is constituted for verification of above representation consisting of Mamlatdar - Mundra, GPCB Regional Office, (Kutch – East) and Port Officer, GMB which will carry out inspection.	Joint committee shall submit action taken report to committee within 15 days.
5.	Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar	Construction of roads and blockage of creek by DP World, Vill: Tuna-Rampar, Ta: Anjar in CRZ area affecting ecology. As per committee's decision, clarification is sought from DPA regarding said representation. to submit compliance status and action taken report in the said matter.	Member Secretary, DLCRZ shall write letter to DPA seeking clarification and DPA shall submit action taken report to committee within 15 days.
6.	Representation received from Kandla Juth Machimar Sahakari Mandli Ltd vide e-mail dated 18.03.2024 regarding mangrove destruction and violation of CRZ by DPA	DPA port area in the Khori Creek area starting from DPA Jetty no 16 to Container Terminal (A6T Infra godown) has destroyed mangroves by filling the soil/ other materials and constructing the wall over it by reclaiming the CRZ1A and 1B areas and has dumped construction waste. As per committee's decision, clarification is sought from DPA regarding said representation. to submit compliance status and action taken report in the said matter.	Member Secretary, DLCRZ shall write letter to DPA seeking clarification and DPA shall submit action taken report to committee within 15 days.
7.	Representation received from Shri Ibrahim A Kadar Turk dated	Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in	Joint committee shall submit action taken report to committee within 15 days.

	<p>26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill: Maska, Ta: Mandvi</p>	<p>NDZ area. As per representation, construction area seems more than 20,000 sq.m which might attract EC.</p> <p>As per the committee's decision, a joint committee is constituted for verification of above representation consisting of GPCB Regional Office, (Kutch – West) and Town Planning Officer, Kutch which will carry out inspection.</p>	
8.	<p>a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>c) Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt company</p>	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda a & b:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length – North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side. 2) As per DILR, soil bunds in @ 50 hectares has been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has laid to obstruct in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 5) Mentioned land is @ 200 metres away from Lunibet Reserve Forest Area. <p>Representation received from Reliya Altaf Junas is as follows:</p>	<p>As per committee's decision, SDM-Mundra is ordered to clear illegal encroachments after verification of illegal possession.</p> <p>GPCB to file legal prosecution, if CRZ norms are violated.</p> <p>Action taken report to be submitted to the committee before the next DLCRZ meeting.</p>

		<ul style="list-style-type: none"> • Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works • Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place <p>Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.</p>	
9.	Further action on representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River	<p>Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water.</p> <p>As per the committee's decision dated 24.05.2023 & 01.11.2023, Mamlatdar, Bhachau was required to carry out inspection. Visit still pending and report yet not submitted.</p>	Letter to be issued to Mamlatdar, Bhachau for submission of report.
10.	Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar	<p>Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar</p> <p>As per the committee's decision dated 24.05.2023 and 01.11.2023, SDM, Anjar was required to carry out inspection. Report yet not submitted to the committee.</p>	Letter to be issued to SDM, Anjar for submission of report.

11.	Individual complaint regarding violation of CRZ Notification to proceed separately so as to expedite action against the complaint	As per the decision of committee, individual complaint regarding violation of CRZ Notification has to be put up separately by GPCB to Chairman, DLCRZ for further action to ask preliminary report from concerned department.	GPCB will put up file for each complaint whenever received for preliminary report from concerned department.
Further, all SDM and Mamlatdar of Kutch district will join the upcoming meetings of DLCRZ committee through VC.			

The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 11/06/2024



**Regional Officer
&**

Member Secretary of DLCRZ Committee



**District Collector and District Magistrate,
Kutch**

Chairman of DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 24/09/2024 at 12:30 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 24.09.2024, 12.30 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Discussion held in meeting	Action decided by the Committee
1.	<p>a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vjihoda regarding</p>	<p>Forest Dept. gave presentation on work completed w.r.t mangrove plantation in reference to Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020.</p> <p>Letters were submitted by DCF, Kutch (East) regarding Sandesh newspaper cutting.</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/501 dated 02.08.2024 to submit CAG audit compliance status report. Letter received from DPA dated 23.09.2024 stating that DPA has removed some bunds which were disturbing the natural tidal flow of water.</p>	<p>Action taken report in representations received in column 2 shall be submitted through Hon'ble Chairman, DPA only.</p> <p>As per committee's decision, Forest Department along with DPA shall re-verify the destructed mangrove area & remove illegal bunds due to salt encroachment with the help of machineries to be provided by DPA. Restoration of mangrove areas shall be done by DPA.</p> <p>Forest Department shall also submit the reports along with names who has destructed mangroves due to salt encroachment. Based on report submitted by Forest Department, Revenue Department shall then take necessary</p>

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	<p>destruction of mangroves from Surajbari to Chirai</p> <p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>		<p>action to cancel the lease of all such illegal salt encroachments and GPCB shall file legal prosecution against the violators.</p> <p>As per Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020; Forest Department has carried out 350 hectares of mangrove plantation. In view of the same, Forest Department, GPCB & DPA shall re-verify the mangrove area including the area of Gulamshah Pir Dargah and additional salt encroachment, if any and submit the names of violators to the committee.</p> <p>Forest Department and GPCB shall carry out random individual monitoring to prevent further mangrove destruction. Forest Department shall also prepare kml files of existing mangrove patches so as to prevent and avoid further mangrove destruction.</p> <p>Hon'ble Chairman, DLCRZ conveyed strict message to DPA representative regarding violation of CRZ Notification violation in DPA area and their in-action in matter.</p>
2.	Further action on representation received from Department of	Letter was issued to Managing Director, TCGL, vide no. GPCB/RO/Kutch-West/CRZ/T-19	As per committee's decision, reminder letter to be issued to Hon'ble Principal

	Environment and Forest w.r.t CAG Report mentioning illegal construction in Ta: Mandvi (Point no. 3.11 of CAG Report)	(I)/18/500 dated 02.08.2024. No action taken report received by the committee. Legal action initiated against M/s. HV Resort in Taluka Court, Mandvi having criminal inquiry no. 23/2024. Status: Issue Summons/Notice and next date of hearing – 05.10.2024.	Secretary, Tourism Department to submit compliance of CAG report against the non-compliance observed in the matter of M/s. TCGL Resort.
3.	Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra	Letter received from DoEF regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra As per the committee's decision dated 11.06.2024, a joint committee was constituted for verification of above representation consisting of Mamlatdar - Mundra, GPCB Regional Office, (Kutch - East) and Port Officer, GMB to carry out inspection. No inspection report received by the committee. As per committee's decision, letter to be issued to joint committee to submit compliance status report in said matter.	Joint committee shall submit action taken report to the committee within 15 days.
4.	Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar	Construction of roads and blockage of creek by DP World, Vill: Tuna-Rampar, Ta: Anjar in CRZ area affecting ecology. Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.	DPA shall submit action taken report to committee within 15 days.

		As per committee's decision, letter to be issued to Chairman, DPA to submit compliance status report in said matter.	
6.	Representation received from Kandla Juth Machimar Sahakari Mandli Ltd vide e-mail dated 18.03.2024 regarding mangrove destruction and violation of CRZ by DPA	<p>DPA port area in the Khori Creek area starting from DPA Jetty no 16 to Container Terminal (A6T Infra godown) has destroyed mangroves by filling the soil/ other materials and constructing the wall over it by reclaiming the CRZ1A and 1B areas and has dumped construction waste.</p> <p>Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.</p> <p>As per committee's decision, letter to be issued to Chairman, DPA to submit compliance status report in said matter.</p>	DPA shall submit action taken report to committee within 15 days.
7.	Representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill: Maska, Ta: Mandvi	<p>Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in NDZ area. As per representation, construction area seems more than 20,000 sq.m which might attract EC.</p> <p>Inspection conducted by GPCB, Kutch (West) and Town Planning Officer on 18.06.2024. Following observations were made: 1) Resort has constructed 500 sq.m of administrative building and 01 no. of retaining</p>	SDM Mundra shall remove the encroachment in No Development Zone (NDZ) within 01 month and submit action taken report to the committee.

		<p>wall in No Development Zone (NDZ) area. Some portion of villa is also observed in NDZ.</p> <p>2) Retaining wall which is under construction was observed as encroachment.</p> <p>Letter issued to SDM, Mundra dated 11.07.2024 for removal of encroachments and unauthorized structures violating CRZ Notification. Show Cause Notice issued to Sea Leaf Resort dated 19.07.2024.</p> <p>As per committee's decision, letter to be issued to SDM, Mundra to submit compliance status report in said matter.</p>	
8.	<p>a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>c) Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt</p>	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda a & b:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length – North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side. 2) As per DILR, soil bunds in @ 50 hectares has been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has laid to obstruct in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 	<p>SDM Mundra in co-ordination with GPCB Regional Office, Kutch (East) shall remove the encroachment within 01 month & GPCB shall file legal prosecution against the violators and submit action taken report to the committee.</p>

	company	<p>5) Mentioned land is @ 200 metres away from Lunibet Reserve Forest Area.</p> <p>Representation received from Reliya Altaf Junas is as follows:</p> <ul style="list-style-type: none"> • Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works • Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place <p>Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/410 dated 08.07.2024 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if CRZ norms are violated. No action taken report received by the committee.</p> <p>As per committee's decision, letter to be issued to SDM, Mundra & GPCB to submit compliance status report in said matter.</p>	
9.	Further action on representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing	<p>Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water.</p> <p>As per the committee's decision dated 24.05.2023</p>	Mamlatdar, Bhachau shall submit action taken report to committee within 15 days.

	flow in creeks and Banas River	01.11.2023 & 11.06.2024, Mamlatdar, Bhachau was required to carry out inspection. Visit still pending and report yet not submitted. As per committee's decision, letter to be issued to Mamlatdar, Bhachau to submit compliance status report in said matter.	
10.	Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad, Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar	Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar As per the committee's decision dated 24.05.2023 and 01.11.2023, SDM, Anjar was required to carry out inspection. As per report, DILR was required to verify the encroachment made by Samaji Pacha Ayar and Khima Pancha Ayar Salt lease Virasim Sea, Ta: Anjar. Report yet not received from DILR. As per committee's decision, letter to be issued to DILR to submit compliance status report in said matter.	DILR shall submit action taken report to committee within 15 days.
11.	E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adani Port Authority, Ta: Mundra.	Backfilling of sea by Adani Port Authority, Ta: Mundra. GPCB, Regional Office, Kutch (East) instructed to carry out inspection and report yet not received. As per committee's decision, letter to be issued to GPCB, Regional Office, Kutch (East) to submit	GPCB, Regional Office, Kutch (East) shall submit action taken report to the committee within 15 days.

		compliance status report in said matter.	
12.	Appointment of 03 new active local fishermen as members of DLCRZ committee.	It has been noted that the appointed members of fishermen community are not participating in the DLCRZ meeting which is held regularly and has shown their continuous absence in the DLCRZ meetings.	Fisheries Department shall suggest 03 new active fishermen names to the committee.

The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 24/09/2024



**Regional Officer
&**

Member Secretary of DLCRZ Committee



**District Collector and District Magistrate,
Kutch**

Chairman of DLCRZ Committee

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Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 29/01/2025 at 03:30 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October,2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 29.01.2025, 03.30 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Detail	Action decided by the Committee
1.	<p>a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint</p>	<p>Forest Dept. gave presentation on work completed w.r.t mangrove plantation in reference to Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020.</p> <p>Letters were submitted by DCF, Kutch (East) regarding Sandesh newspaper cutting.</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/501 dated 02.08.2024 to submit CAG audit compliance status report.</p> <p>Letter received from DPA dated 23.09.2024 stating that DPA has removed some bunds which were disturbing the natural tidal flow of water.</p> <p>Letter was issued to DCF, Kutch (E) vide no.</p>	<p>All violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.NO:-111/2018 and E.A.NO:-12/2020.</p> <p>Executive engineer Mr. Manoj Gohil present in meeting strictly instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report.</p> <p>Police department to be instructed to provide their support for removal of illegal encroachment.</p> <p>GPCB, Forest and DPA shall jointly carry out activity to remove</p>

	<p>from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p> <p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>	<p>GPCB/RO/Kutch-West/CRZ/T-19(I)/14/473 dated 25.09.2024 to submit action taken report regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>Letter was issued to chief engineer, DPT and DFC (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/687 dated 04.10.2024 to submit action taken report</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/722 dated 15.10.2024 to submit CAG audit compliance status report.</p>	<p>encroachment and prevent further distraction as decided in previous meeting</p>
2.	<p>Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning illegal construction in Ta: Mandvi (Point no. 3.11 of CAG Report)</p>	<p>Letter was issued to Managing Director, TCGL, vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/18/500 dated 02.08.2024. No action taken report received by the committee.</p> <p>Letter was issued to secretary, TCGL, vide no.</p>	<p>As per committee's decision, reminder letter to be issued to Hon'ble Principal Secretary, Tourism Department to submit compliance of CAG report against the non-compliance observed in the matter of M/s. TCGL Resort</p>

		GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/721 dated 15.10.2024. No action taken report received by the committee	
3.	Complaint vide e-mail dated 30.09.2024 regarding complaint by Akhil Kutch Vagher Machimar Seva Trust related to destruction of mangroves	<p>As per complaint, unit named M/s. Jinam Company Radheshyam Handling, Vill: Tuna, Ta: Anjar has destructed mangrove plantation in 300 acres of land from Sea Bridge to Creek Bridge and have made salt bunds in the said area. They have destructed mangroves with the help of JCB, Hitachi affecting the livelihood of sea living organisms & fishermen. Complainer has submitted GPS images showing the destructed mangrove area.</p> <p>Joint inspection is carried out dated 16.10.2024 and inspection report states:</p> <ol style="list-style-type: none"> 1) Mangroves are observed dead near salt pan bunds 2) It seems that mangroves have been destructed due to construction of bunds 3) Mentioned land falls under DPA <p>Letter was issued to DCF (East) and GPCB RO (East) wide letter no:- GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/24/702 at dated 11/10/2024 for removal of bunds and forfeit materials</p>	DCF Kutch (E) and GPCB Kutch (E) and DPA jointly take action for bund removal and material/assets forfeit and submit action taken report within 15 days.
4.	Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit	Construction of roads and blockage of creek by DP World, Vill: Tuna-Rampar, Ta: Anjar in CRZ area affecting ecology.	Reminder letter to be issued DPA to submit action taken report to committee within 15 days.

	M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar	Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.	
5.	18.03.2024 regarding mangrove destruction and violation of CRZ by DPA	<p>DPA port area in the Khori Creek area starting from DPA Jetty no 16 to Container Terminal (A6T Infra godown) has destroyed mangroves by filling the soil/ other materials and constructing the wall over it by reclaiming the CRZ1A and 1B areas and has dumped construction waste.</p> <p>Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.</p>	Reminder letter to be issued DPA to submit action taken report to committee within 15 days.
6.	Representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill:Maska, Ta: Mandvi	<p>Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in NDZ area. As per representation, construction area seems more than 20,000 sq.m which might attract EC.</p> <p>Inspection conducted by GPCB, Kutch (West) and Town Planning Officer on 18.06.2024. Following observations were made:</p> <p>1) Resort has constructed 500 sq.m of administrative building and 01 no. of retaining wall in No Development Zone (NDZ) area. Some portion of villa is also observed in NDZ.</p>	SDM Mundra shall remove the encroachment in No Development Zone (NDZ) and submit action taken report to the committee within 15 days.

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		<p>2) Retaining wall which is under construction was observed as encroachment.</p> <p>Letter issued to SDM, Mundra dated 11.07.2024 for removal of encroachments and unauthorized structures violating CRZ Notification. Show Cause Notice issued to Sea Leaf Resort dated 19.07.2024.</p> <p>Letter was issued to SDM, vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/22/689 dated 04.10.2024 for Mundra to submit compliance status report in said matter.</p>	
7.	<p>a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>c) Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and</p>	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda a&b:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length – North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side. 2) As per DILR, soil bunds in @ 50 hectares have been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has laid to obstruct in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 5) Mentioned land is @ 200 metres away from 	<p>SDM-Mundra and GPCB Kutch (E) shall take action and submit action taken report to committee within 15 days.</p>

	<p>bunds in CRZ area of Village: Loni, Ta: Mundra by salt company</p>	<p>Lunibet Reserve Forest Area. Representation received from Reliya Altaf Junas is as follows:</p> <ul style="list-style-type: none"> • Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works • Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place <p>Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/410 dated 08.07.2024 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if CRZ norms are violated. No action taken report received by the committee.</p>	
8.	<p>Further action on representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River</p>	<p>Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water.</p> <p>As per the committee's decision dated 24.05.2023 01.11.2023 & 11.06.2024, Mamlatdar, Bhachau was required to carry out inspection. Visit still pending</p>	<p>Reminder letter to be issued Mamlatdar, Bhachau and GPCB (E) to submit action taken report to committee within 15 days.</p>

		and report yet not submitted.	
9.	Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar	Letter was issued to Mamlatdar, Bhachau and GPCB (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/24/58 dated 25.01.2025 for to submit compliance status report in said matter. Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar As per the committee's decision dated 24.05.2023 and 01.11.2023, SDM, Anjar was required to carry out inspection. As per report, DILR was required to verify the encroachment made by Samaji Pacha Aayar and Khima Pancha Aayar Salt lease Virasim Sea, Ta: Anjar. Report yet not received from DILR. Letter was issued to DILR vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/08/688 dated 04.10.2024 for submit compliance status report in said matter.	SDM Anjar should verify the encroachment and take action accordingly
10.	E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adani Port Authority, Ta: Mundra	Backfilling of sea by Adani Port Authority, Ta: Mundra. GPCB, Regional Office, Kutch (East) instructed to carry out inspection but report was not received. Letter received from GPCB Kutch (E) vide no. જીપીસીબી/પ્રાં.ક.કચ(પુ)ડીએલસીઆરઝેડ/3651	GPCB Kutch (E) and Mamlatdar, Mundra shall submit action taken report to committee within 15 days

11.	Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra	dated 19.12.2024 for inspection to DLCRZ comity member for this place Letter received from DoEF regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra As per the committee's decision dated 11.06.2024, a joint committee was constituted for verification of above representation consisting of Mamlatdar-Mundra, GPCB Regional Office, (Kutch - East) and Port Officer, GMB to carry out inspection. No inspection report received by the committee. Letter was issued to Mamlatdar, Mundra and Port Officer vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/407 dated 08.07.2024 for submit compliance status report in said matter.	Inspection report submitted on 27/09/2024 by Mamlatdar Mundra and Gujarat maritime board. As no remarks related to CRZ violation in report. Para wise Compliance shall be asks from IOCL.
GPCB Regional office should write reminder letter to all department, whose action taken report pending in their respective jurisdictions in every 15 days			

The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 29/01/2025



Regional Officer

&

Member Secretary of DLCRZ Committee



District Collector and District Magistrate,
Kutch

Chairman of DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 23/07/2025 at 16:30 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October,2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 23.07.2025, 04.30 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Detail	Action decided by the Committee
1.	<p>a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by</p>	<p>Forest Dept. gave presentation on work completed w.r.t mangrove plantation in reference to Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020.</p> <p>Letters were submitted by DCF, Kutch (East) regarding Sandesh newspaper cutting.</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/501 dated 02.08.2024 to submit CAG audit compliance status report.</p> <p>Letter received from DPA dated 23.09.2024 stating that DPA has removed some bunds which were disturbing the natural tidal flow of water.</p> <p>Letter was issued to DCF, Kutch (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/473</p>	<p>Despite several communications and directives, DPA has failed to remove illegal salt pans and restore mangrove areas in CRZ-1A land under its jurisdiction. Committee observed intentional ignorance from DPA in complying with CRZ Notification, 2011, pending since 2018. A final 1-month notice period is given to DPA to remove all encroachments of illegal salt pans in DPA area and to carry out restoration of mangroves in said area. Committee also ask DPA to submit time bound action plan for above mentioned activities.</p> <p>If DPA fails to comply, the Committee will request to the Chairman DPA to take disciplinary</p>

	<p>RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p> <p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>	<p>dated: 25.09.2024 to submit action taken report regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>The letter was issued to chief engineer, DPT and DFC (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/687 dated 04.10.2024 to submit action taken report</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/14/722 dated 15.10.2024 to submit CAG audit compliance status report.</p> <p>Letter was issued to The Chief Engineer, DPA, DCF (East) and GPCB RO (East) vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/14/87 dated 06.02.2025 for remove the encroachment in CRZ area</p> <p>Notice was issued to deendayal port trust, vide letter no: GPCB/RO/Kutch-West/CRZ/T-19/ID-14/130 dated: 24/02/2025 to 1) Remove all encroachment of illegal salt pans in DPA area. 2) Carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken place due to salt pans encroachment. 3) Submit time bound action plan for above mention activity to comply with Hon'ble NGT order in matter no.111/2018 and E.A. 12/2020.</p>	<p>action against the erring officer of DPA. Then after SDM Bhachau, with support from Forest Department, shall take enforcement actions. For the removal of encroachment, machinery shall be provided by R&B department and entire cost (including machinery, police protection & manpower) shall be recovered from DPA under "Polluter pays principle".</p>
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		Letter was issued to The Chief Engineer, DPA, vide no. GPCB/RO/Kutch- East/DLCRZ/ 3855 dated 07.05.2025 for remove the encroachment in CRZ area	
2.	Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning illegal construction in Ta: Mandvi (Point no. 3.11 of CAG Report)	<p>Letter was issued to the Managing Director, TCGL, vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/18/500 dated 02.08.2024. No action taken report received by the committee.</p> <p>Letter was issued to secretary, TCGL, vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/721 dated 15.10.2024. No action taken report received by the committee</p>	<p>Despite repeated notices and show cause letters, no compliance has been received regarding removal of illegal structures constructed in CRZ Area. The committee decided that SDM Mundra shall initiate enforcement action to remove all illegal structures by M/s H.V. Resort and TCGL.</p> <p>For the removal of encroachment, machinery shall be provided by R&B department and Cost (including machinery, police protection & manpower) of demolition to be recovered from violators under "Polluter pays principle".</p>
3.	Complaint vide e-mail dated 30.09.2024 regarding complaint by Akhil Kutch Vagher Machimar Seva Trust related to destruction of mangroves	As per complaint, unit named M/s. Jinam Company Radheshyam Handling, Vill: Tuna, Ta: Anjar has destructed mangrove plantation in 300 acres of land from Sea Bridge to Creek Bridge and have made salt bunds in the said area. They have destructed mangroves with the help of JCB, Hitachi affecting the livelihood of sea living organisms & fishermen. Complainer has submitted GPS images showing the destructed mangrove area.	Despite several communications and directives, DPA has failed to remove illegal salt pans and restore mangrove areas in CRZ-1A land under its jurisdiction. Committee observed intentional ignorance from DPA in complying with CRZ Notification, 2011, pending since 2018. A final 1-month notice period is given to DPA to remove

		<p>Joint inspection is carried out dated 16.10.2024 and inspection report states:</p> <ol style="list-style-type: none"> 1) Mangroves are observed dead near salt pan bunds 2) It seems that mangroves have been destructed due to construction of bunds 3) Mentioned land falls under DPA <p>Letter was issued to DCF (East) and GPCB RO (East) wide letter no:- GPCB/RO-KUTCH-WEST/CRZ/T- 19 (I)/24/702 at dated 11/10/2024 for removal of bunds and forfeit materials</p> <p>Reminder Letter was issued to DCF (East) and GPCB RO (East) wide letter no: - GPCB/RO-KUTCH- WEST/CRZ/ T-19 (I)/25/86 at dated 06/02/2025 for removal of bunds and forfeit materials</p>	<p>all encroachments of illegal salt pans in DPA area and to carry out restoration of mangroves in said area. Committee also ask DPA to submit time bound action plan for above mentioned activities.</p> <p>If DPA fails to comply, the Committee will request to the Chairman DPA to take disciplinary action against the erring officer of DPA. Then after SDM Bhachau, with support from Forest Department, shall take enforcement actions. For the removal of encroachment, machinery shall be provided by R&B department and entire cost (including machinery, police protection & manpower) shall be recovered from DPA under "Polluter pays principle".</p>
4.	<p>Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar</p>	<p>Construction of roads and blockage of creek by DP World, Vill: Tuna-Rampar, Ta: Anjar in CRZ area affecting ecology.</p> <p>Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.</p>	<p>The matter has been under judicial scrutiny and was part of a disposed PIL before the Hon'ble Gujarat High Court as replied by DPA. The committee directed SDM Anjar, Forest Department and GPCB Kutch (E) to conduct a fresh inspection of said location and if violation confirms then Legal action shall be</p>

		Letter was issued in the said matter to The Chief Engineer vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/92 dated 07.02.2025 for submit Para wise Compliance	initiated as per the power vested to DLCRZ committee.
5.	Representation received from Kandla Juth Machimar Sahakari Mandli Ltd vide e-mail dated 18.03.2024 regarding mangrove destruction and violation of CRZ by DPA.	<p>DPA port area in the Khori Creek area starting from DPA Jetty no 16 to Container Terminal (A6T Infra godown) has destroyed mangroves by filling the soil/ other materials and constructing the wall over it by reclaiming the CRZ1A and 1B areas and has dumped construction waste.</p> <p>Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.</p> <p>Letter was issued in the said matter to The Chief Engineer vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/92 dated 07.02.2025 for submit Para wise Compliance</p>	
6.	Representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill:Maska, Ta: Mandvi	<p>Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in NDZ area. As per representation, construction area seems more than 20,000 sq.m which might attract EC.</p> <p>Inspection conducted by GPCB, Kutch (West) and Town Planning Officer on 18.06.2024. Following observations were made:</p> <p>1) Resort has constructed 500 sq.m of administrative building and 01 no. of retaining</p>	<p>Observed Construction work in NDZ. Mamlatdar Mandvi instructed to remove all NDZ violations within 7 days. Failing which, clarification will be sought and disciplinary action initiated.</p> <p>For the removal of encroachment, machinery shall be provided by R&B department and Cost (including</p>

		<p>wall in No Development Zone (NDZ) area.</p> <p>2) Retaining wall which is under construction was observed as encroachment.</p> <p>Letter issued to SDM, Mundra dated 11.07.2024 for removal of encroachments and unauthorized structures violating CRZ Notification. Show Cause Notice issued to Sea Leaf Resort dated 19.07.2024.</p> <p>Letter was issued to SDM, vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/22/689 dated 04.10.2024 for Mundra to submit compliance status report in said matter.</p> <p>Reminder Letter was issued in the said matter to SDM-Mundra & Mamlatdar Mandvi vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/22/98 dated 07.02.2025 for remove the encroachment in No Development Zone (NDZ)</p>	<p>machinery, police protection & manpower) of demolition to be recovered from violators under "Polluter pays principle".</p>
7.	<p>a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of</p>	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda a&b:</p> <p>1) Soil bund (@ 10 m wide x @ 691 m length – North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side.</p>	<p>Large-scale illegal bunds and mangrove destruction affecting fisherfolk observed. SDM Mundra shall remove encroachments and submit ATR within a week.</p>

	<p>illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>c) Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt company</p>	<p>2) As per DILR, soil bunds in @ 50 hectares have been made. The land has been allotted to 05 applicants consisting of 05 plots.</p> <p>3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has laid to obstruct in flow of seawater thereby affecting fishermen financially.</p> <p>4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map.</p> <p>5) Mentioned land is @ 200 metres away from Lunibet Reserve Forest Area.</p> <p>Representation received from Reliya Altaf Junas is as follows:</p> <ul style="list-style-type: none">• Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works• Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place <p>Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/410 dated 08.07.2024 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if</p>	
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		<p>CRZ norms are violated. No action taken report received by the committee.</p> <p>Reminder Letter was issued in the said matter vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/95 dated 07.02.2025 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if CRZ norms are violated.</p> <p>Reminder Letter was issued in the said matter vide no. GPCB/RO/Kutch-East/DLCRZ/ 3853 dated 07.05.2025 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if CRZ norms are violated.</p>	
8.	<p>Further action on. representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River</p>	<p>Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water.</p> <p>As per the committee's decision dated 24.05.2023 01.11.2023 & 11.06.2024, Mamlatdar, Bhachau was required to carry out inspection. Visit still pending and report yet not submitted.</p> <p>Letter was issued to Mamlatdar, Bhachau and GPCB (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/24/58 dated 25.01.2025 to submit compliance status report in said matter.</p>	<p>Forest Department and Mamlatdar Bhachau are jointly instructed to remove all CRZ violations within 10 days and submit an action taken report to the committee.</p>

		<p>Reminder Letter was issued in the said matter vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/24/93 dated 07.02.2025 to Mamlatdar, Bhachau & GPCB, Kutch (East) to remove illegal bunds & submit action taken report</p> <p>Reminder Letter was issued in the said matter vide no. GPCB/RO/Kutch-East/DLCRZ/ 3854 dated 07.05.2025 to Mamlatdar, Bhachau to remove illegal bunds & submit action taken report</p>	
9.	<p>Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar</p>	<p>Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar</p> <p>As per the committee's decision dated 24.05.2023 and 01.11.2023, SDM, Anjar was required to carry out inspection. As per report, DILR was required to verify the encroachment made by Samaji Pacha Aayar and Khima Pancha Aayar Salt lease Virasim Sea, Ta: Anjar. Report yet not received from DILR.</p> <p>Letter was issued to DILR vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/08/688 dated 04.10.2024 for submit compliance status report in said matter.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch- West/CRZ/T-19(I)/08/96 dated 07.02.2025 to SDM- Anjar to submit action</p>	<p>Committee reaffirmed prior decision. SDM Anjar to remove encroachments by salt units within 10 days and submit ATR.</p>

		<p>taken report</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch-East/ DLCRZ/3854 dated 07.05.2025 to SDM- Anjar to submit action taken report</p>	
10.	<p>E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adani Port Authority, Ta: Mundra</p>	<p>Backfilling of sea by Adani Port Authority, Ta: Mundra.</p> <p>GPCB, Regional Office, Kutch (East) instructed to carry out inspection but report was not received.</p> <p>Letter received from GPCB Kutch (E) vide no. જીપીસીબી/પ્રાં.ક.કચ્છ(પૂ)ડીએલસીઆરઝેડ/3651 dated 19.12.2024 for inspection to DLCRZ comity member for this place</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/97 dated 07.02.2025 to Mamlatdar, Mundra & GPCB, Kutch (East) to submit inspection taken report</p> <p>As per inspection report related to CRZ violation, so notice was issued to Adani Port Authority</p> <p>Notice was issued to M/S Adani port Authority, vide letter no: GPCB/RO/Kutch-West/CRZ/T-19/ ID-25/265 dated: 07/05/2025 to 1) As per google images, it is observed that unit has started proposed expansion jetty construction activity prior to EC dated 13.08.2024. 2) During inspection, it is</p>	<p>As per Reply submitted by M/s Adani port Authority dated 09.05.2024, MS DLCRZ will give a clear opinion on said matter.</p>

		observed that portion of proposed jetty expansion activity is already completed and is under operation	
11.	Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra	<p>Letter received from DoEF regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra</p> <p>As per the committee's decision dated 11.06.2024, a joint committee was constituted for verification of above representation consisting of Mamlatdar-Mundra, GPCB Regional Office, (Kutch – East) and Port Officer, GMB to carry out inspection. No inspection report received by the committee.</p> <p>Letter was issued to Mamlatdar, Mundra and Port Officer vide no. GPCB/RO/Kutch-West/CRZ/T-19(I)/407 dated 08.07.2024 for submit compliance status report in said matter.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch- West/CRZ/T-19 (I)/94 dated 07.02.2025 to IOCL for submit Para wise Compliance</p>	It has been decided to re-verify and give clear opinion about CRZ Violations by DLCRZ committee members.
12.	Representation received from Shri Usmangani Sherasiy dated 02.05.2025 regarding violation of CRZ-1A land, destruction of mangroves, mudflats and filling up to major-minor creeks by unit M/s. Bharat salt Pvt. Ltd in Vill: Jakhau, Ta: Abadasa	<p>As per complaint, unit named M/s. Bharat salt Pvt. Ltd in Vill: Jakhau, Ta: Abadasa has converted the entire 2700 hectares of CRZ-1A area into salt pan, blocked 4 major creeks, destructed mangrove areas and encroached the ecologically sensitive area</p> <p>Inspection was carried out by GPCB Kutch (W) on 16/05/2025.</p>	Committee decided to disposed matter considering letter dated 11.01.2019 from the Director (Environment) and Addition Secretary, Government of Gujarat, vide letter No: ENV-10-2017-113-E

		As per inspection report unit has submitted a letter dated 11.01.2019 from the Director (Environment) and Addition Secretary, Government of Gujarat, vide letter No: ENV-10-2017-113-E for exempted from obtaining CRZ Clearance under CRZ Notification 2011 for existing production of salt production only.	
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The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 23/07/2025



**Regional Officer
&**

Member Secretary of DLCRZ Committee



**District Collector and District Magistrate,
Kutch**

Chairman of DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 29/08/2025 at 18:00 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October,2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. Review meeting of DLCRZ committee was held on 29.08.2025, 18:00 pm under the chairmanship of District Collector and District Magistrate, Kutch pertaining to the Execution Application no: 43 of 2024 in the matter of Original Application no: 111/2018 filed before Honorable National Green Tribunal, New Delhi. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting is mentioned herewith.

Sr. No.	Agenda of meeting	Action taken after meeting dated: 23.07.2025	Action decided by the Committee
1.	<p>a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p>	<p>DO letter issued to Chairman, DPA by Chairman DLCRZ on date: 31/07/2025; to remove all encroachments of illegal salt pans in DPA area and to carry out restoration of mangroves in said area. Submit time bound action plan for above mentioned activities.</p>	<ul style="list-style-type: none"> • DLC-Kutch (East) shall submit a time – bound action plan for actions to be carried out by M/s. Deendayal Port Authority as an implementing agency. • After frequent reminders and issuing DO letter dated 31.07.25 to DPA regarding one-month notice period for taking following actions i) to remove all encroachments of illegal salt pans in DPA area ii) to carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to saltpan encroachments iii) to submit time bound action plan, no any action has been taken by DPA till date. • The Chairman of the DLCRZ committee further directed to DPA <ul style="list-style-type: none"> a) To submit time bound action plan for phase wise encroachments removal of illegal salt pans and restoration of mangroves where mangrove destruction had taken place. priority

<p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>		<p>about 96 hectares ((32* 3)' land area) and Gulamshah Pir area in about 83 hectares' land area, where mangroves destruction was found as mentioned in report of DLCRZ committee dated July 2023, immediately.</p> <p>b) To ensure all security measures in Eco sensitive and critical areas which are possessed by DPA to prevent further encroachment and mangroves destruction. DPA to submit security plan for the above mentioned act.</p> <p>c) DPA Officials to meet personally DILR for any clarification required about the land possessed by whom; whether DPA or Revenue dept /Forest dept.</p> <p>d) DPA Officials to meet Superintendent of Police, Kutch (East) personally regarding requirement/ deployment of police force while bund removal activity to be carried out by DPA.</p>
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The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 29.08.2025


 Regional Officer, Kutch (East)
 &
 Member Secretary of DLCRZ
 Committee


 District Collector and District
 Magistrate, Kutch
 Chairman of DLCRZ Committee

No: GPCB/RO/Kutch-West/CRZ/T-55(G)/529
 To,
 The Chairman,
 Deendayal Port Trust,
 P.O, Box No: 50, Admin. Office Building,
 Tagore Road, Gandhidham(Kutch) -370201.

Date: 11/10/2023

Sub: Regarding Action to be taken in context of DLCRZ Sub-Committee site inspection dated: 27/07/2023 for the complaint received from Kutch Camel Breeders Association in the matter of Honorable National Green Tribunal OA. 111/2018 & E.A.12/2020.
 Ref: 1. MoM of the District Level CRZ Committee dated: 24/05/2023
 2. Site inspection of the Sub-Committee dated: 27/07/2023

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj in the matter of Honorable National Green Tribunal OA. 111/2018 & E.A.12/2020 regarding large scale destruction of Mangroves in Vondh, Ambaliyara, Jangi, Chirai and nearby area was appraised in the District Level CRZ Committee meeting dated: 24/05/2023 and accordingly Sub-Committee was constituted was carrying out Site inspection of the claimed area which was conducted on: 27/07/2023.

The National Green Tribunal, New Delhi has taken this issues very seriously in the matter of O.A no: 111/2018 and in the E.A. 12/2020. Also, following Directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019 as under;

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- To remove all the bunds which are blocking the creeks
- To stop the construction of bunds of any kind anywhere within CRZ area
- To cancel all the leases granted for salt manufacturing in the CRZ 1-A area

However, violations of CRZ Notification, 2019 were noted during the Sub-Committee site inspection dated: 27/07/2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau as under;

- Large scale of the mangroves was observed destructed within DPT area.
- Bunds were constructed and resulting into obstruction of the creek water passage in CRZ 1 (A) Area.

In view of the above, you are requested to carry out following action

- To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.
- To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- To create effective mechanism for complying with the provisions of CRZ Notification, 2019 within DPT area.

Thanking You.



Amit Arora I.A.S

District Collector and District Magistrate-Kutch
 &
 Chairman of District Level CRZ Committee.

Enclosure: Site inspection report dated: 27/07/2023

Copy to,
The Chairman,
Gujarat Coastal Zone Management Authority,
Gandhinagar.....

For your information please

No: GPCB/RO/Kutch-West/CRZ/T-19(I)/14/SOI
 To,
 The Chairman,
 Deendayal Port Trust,
 P.O, Box No: 50, Admin. Office Building,
 Tagore Road, Gandhidham(Kutch) -370201.

Date: 02/08/2024

Sub: Regarding submission of action taken report in view of complaint received from Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) and point no. 3.4 of violation cases mentioned in Report No-3 by CAG.

Ref: 1. MoM of the District Level CRZ (DLCRZ) Committee dated: 11/06/2024
 2. CAG Report No-3 of Year 2022

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no. 111/2018 and E.A 12/2020.

Following directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019:

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- Remove all the bunds which are blocking the creeks
- Stop the construction of bunds of any kind anywhere within CRZ area
- Cancel all the leases granted for salt manufacturing in the CRZ 1-A area

The said matter was further appraised in the DLCRZ meeting dated 24.05.2023 wherein joint-committee was constituted and carried out inspection of claimed area on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau. The inspection report mentioned following non-compliances:

- Large scale destruction of the mangroves was observed within DPT area.
- Bunds are formed to block the creek water passage in CRZ 1 (A) Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of violation cases mentioned in the said report, same violation has been noted.

Letter w.r.t subjected matter was issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023 to take following action as under:

- To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.

- c. To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- d. To comply with the provisions of CRZ Notification, 2019 within DPT area.

Also, letters w.r.t submission of action taken report was issued by Member Secretary, DLCRZ vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023 & GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024.

In view of the above, action taken has been submitted by your office vide letter no. LW/PL/3594/460 dated 28.05.2024.

Still representation is received by the committee that DPA has not complied in the matter. The representations received is from Insaf Sangathan Kutch stating non-removal of encroachment of land by DPT in the area from Kandla to Chirai

Therefore, you are hereby requested to kindly look into the matter and direct the concerned official to submit the compliance report w.r.t Hon'ble NGT and CAG audit report matter.

Thanking You.


Amit Arora I.A.S
District Collector and District Magistrate-Kutch
&
Chairman of District Level CRZ Committee.

Enclosure: As above.

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/ 14/687

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department,
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

BY R.P.A.D

Date: 4 OCT 2024

The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijnoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In this regard, the meeting of DLCRZ committee was held on 24.09.2024 under the chairmanship of District Collector and District Magistrate, Kutch. In this meeting above mentioned matter was discussed & as per DLCRZ Committee's decision, DPA along with Forest Department and GPCB, Regional Office, Kutch (East) shall take following actions:

1. Forest Department along with DPA shall re-verify the destructed mangrove area & remove illegal bunds due to salt encroachment with the help of machineries to be provided by DPA.
2. Restoration of mangrove areas shall be done by DPA.

3. Forest Department shall submit the reports along with names who has destructed mangroves due to salt encroachment so further action can be initiated as per laws.
4. As per Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020; Forest Department has carried out 350 hectares of mangrove plantation. In view of the same, Forest Department, GPCB, Regional Office, Kutch (East) & DPA shall re-verify the mangrove area including the area of Gulamshah Pir Dargah and additional salt encroachment, if any and submit the names of violators to the committee.
5. Forest Department and GPCB, Regional Office, Kutch (East) shall carry out random individual monitoring to prevent further mangrove destruction.
6. Forest Department shall prepare kml files of existing mangrove patches so as to prevent and avoid further mangrove destruction.

Kindly submit compliance of following mentioned points to the DLCRZ committee within 15 days.

**For and On Behalf of
Gujarat Pollution Control Board,**



**Regional Officer & Member
Secretary, DLCRZ**

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujarat.for information please.
3. The Regional Officer, Regional Office, Kutch (East), Room No. 215-217, Administrative Office Bldg, Kandla Port Trust, Sector 8, Ta: Gandhidham - 370201, Dist: Kutch..... please co-ordinate with DCF & DPA and ensure timely submission of action taken report.

No: GPCB/RO/Kutch-West/CRZ/T-19(I)/14/722
 To,
 The Chairman,
 Deendayal Port Trust,
 P.O, Box No: 50, Admin. Office Building,
 Tagore Road, Gandhidham(Kutch) -370201.

Date: 15 OCT 2024

Sub: Regarding submission of action taken report in view of complaint received from Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) and point no. 3.4 of violation cases mentioned in Report No-3 by CAG.

Ref: 1. Directions issued vide no: ENV-10-2018-20-NGT-27 dated: 12/06/2019
 2. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023
 3. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023
 4. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024
 5. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/14/501 dated 02.08.2024
 6. MoM of the District Level CRZ (DLCRZ) Committee dated: 24/09/2024
 7. CAG Report No-3 of Year 2022

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no. 111/2018 and E.A 12/2020.

Following directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019:

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- Remove all the bunds which are blocking the creeks
- Stop the construction of bunds of any kind anywhere within CRZ area
- Cancel all the leases granted for salt manufacturing in the CRZ 1-A area

The said matter was further appraised in the DLCRZ meeting dated 24.05.2023 wherein joint-committee was constituted and carried out inspection of claimed area on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau. The inspection report mentioned following non-compliances:

- Large scale destruction of the mangroves was observed within DPT area.
- Bunds are formed to block the creek water passage in CRZ 1 (A) Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of violation cases mentioned in the said report, same violation has been noted.

Letter with reference to subjected matter were written vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023 to take following action as under:

- a. To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- b. To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.
- c. To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- d. To comply with the provisions of CRZ Notification, 2019 within DPT area.

Letters with respect to submission of action taken report were written vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023, GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024 and GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/14/501 dated 02.08.2024.

In view of the above, Executive Engineer, DPA submitted status vide letter no. LW/PL/3594/460 dated 28.05.2024 and LW/PL/3594/626 dated 23.09.2024. As per the MoM of DLCRZ meeting dated 24.09.2024, action taken report in representations received in the said matter shall be submitted through Hon'ble Chairman, DPA only.

Therefore, you are hereby requested to kindly look into the matter and submit the compliance report w.r.t Hon'ble NGT, CAG audit report to the committee.

Thanking You.


Amit I.A.S

**District Collector and District Magistrate-Kutch
&
Chairman of District Level CRZ Committee.**

Enclosure: As above.

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/ 14/

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

BY R.P.A.D

Date: 6 FEB 2025

The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch

The Regional Officer,
Gujarat Pollution Control Board,
Regional Office, Kutch (East)
Room No. 215-217, Administrative Office
Bldg, Kandla Port Trust, Sector 8, Ta:
Gandhidham - 370201

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/687 dated 04.10.2024.

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In this regard, the meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. As per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.NO:-111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly instructed to take action to prevent violation of CRZ

Notification and comply with Hon'ble NGT orders and CAG audit report. GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further distraction as decided in previous meeting. Earlier this office many times written a letter to yourselves but no effective action has been taken.

Once again requested to you please remove all encroachment in CRZ area and submit compliance within 15 days to the DLCRZ Committee.

**For and On Behalf of
Gujarat Pollution Control Board,**


**Regional Officer & Member
Secretary, DLCRZ**

Encl: 1) Minute of Meeting dated 29.01.2025

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujarat.for information please.
3. Superintendent of Police, Kutch(E) 3493+89P, DC 5, Adipur, Gandhidham, Gujarat 370203: **we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area**



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205, Kutch-Gujarat
Ph. No. 02836 230828. E-mail : ro-gpcb kutch@gujarat.gov.in • wgn site : gpcbgn.gujarat.gov.in

BY R.P.A.D
Reminder Letter

NO. GPCB/RO-KUTCH-EAST/DLCRZ/3753

Date: 17-02-2025

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.

2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.

Respected Sir,

Meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting.

मुख्य अभियंता का कार्यालय
दीनदयाल पत्तन प्राधिकरण
आवक संख्या: 2025
दिनांक: 17/02/25

o/c

In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee.

For and On Behalf of
Gujarat Pollution Control Board,


Regional Officer

Encl: 1) Minutes of Meeting dated 29.01.2025.

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujaratfor information please.
3. Superintendent of Police, Kutch(E), DC 5, Adipur, Gandhidham, Gujarat 370203: we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area
4. The Deputy Chief Conservator of Forests, Kutch-East Division, Circle B/H. DIC Office, Near Moms school, Bhuj-Kutch.....to provide necessary support for the said encroachment removal activity.
5. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - West

Katira Complex-1, Manglam Char Rasta, Sanskar Nagar, BHUJ-KUTCH : 370 001.
Ph. No. 02832-250620. E-mail : ro-gpcb-kutw@gujarat.gov.in • xgn site : gpcbgn.gujarat.gov.in

NOTICE

WHEREAS the Ministry of Environment Forests and Climate Change, Government of India has issued Coastal Regulation zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986.

AND WHEREAS the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat.

AND WHEREAS as per the CRZ Notification 2011 issued by the Ministry of Environment and Forests Government of India, area between 500 Mtrs from the HTL and area between HTL and HTL and water area up to 12 nautical miles from the LTL are classified as CRZ area.

AND WHEREAS the areas within the CRZ are classified as CRZ-1(A), CRZ I (B), CRZ-II, CRZ-III and CRZ –IV and various industrial and development activities are regulated within the CRZ area and prior permission of the competent Authority is a must for commencing any activity within the CRZ areas.

AND WHEREAS as per the CRZ Notification 2011 existing mangroves are required to be protected and it should not allow to be damaged destructed it is classified as ecologically Sensitive area.

AND WHEREAS District Level CRZ Committee has received representations from Kutch Camel Breeders Association regarding large scale destruction of Mangrove in Bhachau, Vondh and Jangi area time to time.

AND WHEREAS Kutch Camel Breeders Association has filed Original Application no: 111/2018, Interlocutory application no: 20/2019 and Execution Application no: 20/2020 at the Principal Bench, National Green Tribunal time to time.

AND WHEREAS you have been issued Advisory notice on date: 02/03/2018 from the DLCRZ committee and Directions under Section-5 of the Environment (Protection) Act, 1986 on date: 20/04/2018, 12/06/2019 and 05/11/2020 respectively for restoring the damage caused to environment and remove encroachment.

AND Whereas the report of Forest Department dated: 13/03/2023 states that: (1) In Moti Chirai - Ghulamshah Peer Sea Creek area soil bunds have been created by illegal miscreants in North-West direction which have been made in last 15-20 days. (2) Small mangroves have been found alive but due to non-availability of sea tidal water; land is found getting dried. (3) Mangroves in @ 150-200 hectares land have been affected due to obstruction of sea water.

AND WHEREAS large scale mangrove destruction in Jangi, Vondh areas of Bhachau is also mentioned in Point no: 3.4 of the Report no: 3 on Performance Audit on Conservation and Management of Coastal Ecosystems in the year 2022 issued by Comptroller and Auditor General of India (CAG) which was discussed in DLCRZ Committee meeting dated: 24/05/2023.

AND WHEREAS, Sub-Divisional Magistrate-Bhachau and GPCB Regional Office, Kutch-East has carried out joint visit on date: 05/07/2023 and it states that: (1) Salt pans were constructed for manufacturing of

raw salt behind Gulamsinh Pir with co-ordinates 23 09 47.8 N 70 21 46.9 E by destructing mangroves and dead mangroves were observed at the site. Bunds were constructed to obstruct the flow. Imprints of JCB/Machineries for destruction of mangroves can be observed on site. (2) Bunds were observed constructed to obstruct the free flow of creek water at 23 09 31 N and 70 22 19 E and the said area falls under CRZ 1-A area as per the CRZ Notification-2011 prepared by Gujarat Coastal Zone Management Authority.

AND WHEREAS for above violations Chairman, District Level CRZ Committee had issued letter to you on date: 11/10/2023, 02/08/2024 and 15/10/2024 to carry out action with reference to the violation, remove all illegal encroachment and submit action taken report. However, several communications have been made to you but no concrete actions have been taken by your side to prevent violation of CRZ Notification and compliance with Hon'ble National Green Tribunal orders and CAG audit report.

AND WEHERAS Execution Application no: 43/2024 in Original Application no: 111/2018 filled before the National Green Tribunal, Principal Bench, New Delhi.

In view of above, it is necessary to:

1. Remove all encroachment of illegal salt pans in DPA area.
2. Carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken place due to salt pans encroachment.
3. Submit time bound action plan for above mention activity to comply with Hon'ble NGT order in matter no.111/2018 and E.A. 12/2020



(Naresh P. Chaudhari)
Member Secretary, District Level CRZ
Committee and Regional Officer,
Kutch-West.

24 FEB 2025

No. GPCB/RO/KUTCH(W)/CRZ/T-19/ID-14/130.

To,
The Deendayal Port Trust,
P. O, Box No 50, Admin. Office Building,
Gandhidham (Kutch) -370201

Copy to:

1. The Director (Environment) & Director (GCZMA),
Forest & Environment Department,
Block No: -14, 8th Floor,
Sachivalaya, Gandhinagar-382010.....For your information and necessary action please.
2. District Collector and District Magistrate,
Kutch Chairman of DLCRZ CommitteeFor your information and necessary
action please.

BY R.P.A.D
Reminder Letter-2

NO. GPCB/RO-KUTCH-EAST/DLCRZ/3855

Date: 07.05.25

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vjihoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.

2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.

3) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3753 dated 17.02.2025.

Respected Sir,

This is to further remind that meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting. Already, reminder letter dated 17.02.2025 has been issued by this office in the said matter, but no action has been taken against the same.

In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee.

For and On Behalf of
Gujarat Pollution Control Board,


Regional Officer

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujaratfor information please.
3. Superintendent of Police, Kutch(E), DC 5, Adipur, Gandhidham, Gujarat 370203: we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area
4. The Deputy Chief Conservator of Forests, Kutch-East Division, Circle B/H. DIC Office, Near Moms school, Bhuj-Kutch.....to provide necessary support for the said encroachment removal activity.
5. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.

मुख्य अभियंता का कार्यालय
सिंधु नदी नदी प्राधिकरण
पत्र संख्या: 1984
75/2025



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205, Kutch-Gujarat
Ph. No. 02836-230828. E-mail : or-gpcb-kute@gujarat.gov.in • xgn site : gpcbagn.gujarat.gov.in

BY R.P.A.D
Reminder Letter-3

NO. GPCB/RO-KUTCH-EAST/DLCRZ/T-7(7)/3898 Date: 25-06-25

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.
2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.
3) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3753 dated 17.02.2025.
4) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3855 dated 07.05.2025.

Respected Sir,

This is to further remind that meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting. Already, reminder letter dated 17.02.2025 has been issued by this office in the said matter, but no action has been taken against the same.

In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee. Remainder letter were also issued by this office vide ref: 2 & 3; till date no any report received. Therefore you are once again requested to remove all the encroachments in CRZ area as decided in the DLCRZ Committee meeting and submit action taken report.

For and On Behalf of
Gujarat Pollution Control Board.

F. M. Modi
(F. M. Modi)
Regional Officer, Kutch (East)

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.

Recd on
1/2/25

95/6/2025



Anand Patel I.A.S.
Collector & District Magistrate
Kachchh, Bhuj

Collector Office, Kachchh
 Jilla Seva Sadan, College Road,
 Bhuj-Kachchh, (Gujarat) 370001.
 Ph. 02832 - 250020
 Fax 02832 - 250430
 Mo. 099784 06213
 E-mail : collector-kut@gujarat.gov.in
 website : www.collectorkutch.gujarat.gov.in

BY R.P.A.D

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19(1)/393

Date: 31/07/2025

To,
The Chairman,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area.

Reference: 1) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-55 (G)/528 dated 11/10/2023.
 2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/501 dated 02/08/2024.
 3) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/722 dated 15/10/2024.
 4) MoM of DLCRZ meeting dated 23.07.2025.

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020.

In the light of above Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020, Department of Environment & Forest had issued repetitive Directions u/s Section-5 of the Environment (Protection) Act, 1986 vide letter dated: 20/04/2018, 12/06/2019 & 05/11/2020.

The said matter was further appraised in the DLCRZ meeting vide dated 23.05.2023 and committee deliberately decided to carry out joint inspection. The Joint-committee was constituted and carried out inspection on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau and large-scale destruction of the mangroves were observed within DPT area and bunds are formed to block the creek water passage in CRZ 1-A Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of above violation cases are mentioned in the said report, the same report has been noted by the Committee.

With reference no: 1, 2 & 3, letters were issued for encroachment removal, restoration of mangroves and cancellation of leases which are violating CRZ Norms and submit action report to the committee. However, even after several communications, no any action taken report has been received regarding removal of encroachment, restoration of mangroves and cancellation of leases which are violating the CRZ norms.

Further, Execution Application no: 43/2024 is filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018. Looking to the E.A No. 43/2024, once again notice was issued to DPA vide letter no: GPCB/RO/Kutch(W)/CRZ/T-19/ID:14/130 dated 24/02/2025.

Looking at the continuous correspondences of the District Level CRZ Committee to DPA; it is observed that removal of illegal salt pans encroachment and restoration of mangrove in CRZ-1A is yet pending from DPA side. The Committee has also noted that no action has been taken by DPA in this regard. Therefore, DLCRZ meeting dated 23/07/2025 has deliberately decided that as the land belongs to DPA and its primary responsibility of DPA to comply with the CRZ notification 2011.

Therefore, you are requested to instruct the senior concerned officers of DPA to comply following direction within a month.

- a. To remove all encroachments of illegal salt pans in DPA Area.
- b. To carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to salt pans encroachment.
- c. To submit time bound action plan for above-mentioned activity to comply with Hon'ble NGT Order in matter no: 111/2018 and E.A.12/2020.

Further DLCRZ committee request you to take disciplinary action against the erring officers, if action has not been taken within stipulated time. Kindly note that the next date of hearing in Hon'ble NGT Pune is scheduled on 19.09.2025.

Thanking you.



(Anand Patel L.A.S)

Collector and District Magistrate
&
Chairman, DLCRZ Committee



522 GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205. Kutch-Gujarat
Ph. No. 02836-230828. E-mail : or-gpcb-kute@gujarat.gov.in • xgn site : gpcb-xgn.gujarat.gov.in

BY R.P.A.D

Date: 09-09-25

NO. GPCB/RO-KUTCH-EAST/DLCRZ/T-7(7)/ 3987

To,
The Chief Engineer,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area.

Reference: 1) DO Letter issued by Chairman DLCRZ dated: 31/07/2025
2) MOM of DLCRZ Committee dated: 29.08.2025

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020. Further, Execution Application no: 43/2024 is filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018.

Looking at the continuous correspondences of the District Level CRZ Committee to DPA; it is observed that removal of illegal salt pans encroachment and restoration of mangrove in CRZ-1A is yet pending no action has been taken by DPA in this regard. Therefore, DLCRZ meeting dated 23/07/2025 has deliberately decided that land belongs to DPA and its primary responsibility of DPA to comply with the CRZ notification 2011.

After frequent reminders and issuing DO letter dated 31.07.25 to DPA regarding one-month notice period for taking following actions i) to remove all encroachments of illegal salt pans in DPA area ii) to carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to saltpan encroachments iii) to submit time bound action plan, no any action has been taken by DPA till date.

Therefore, as the discussions held in DLCRZ Committee meeting dated: 29.08.2025; the Chairman of the DLCRZ committee further directed to DPA

- To submit time bound action plan for phase wise encroachments removal of illegal salt pans and restoration of mangroves where mangrove destruction had taken place. priority should be given to Jangi



area (total about 96 hectares ((32* 3)' land area) and Gulamshah Pir area in about 83 hectares' land area, where mangroves destruction was found as mentioned in report of DLCRZ committee dated July 2023, immediately.

- b) To ensure all security measures in Eco sensitive and critical areas which are possessed by DPA to prevent further encroachment and mangroves destruction. DPA to submit security plan for the above mentioned act.
- c) DPA Officials to meet personally DILR for any clarification required about the land possessed by whom; whether DPA or Revenue dept /Forest dept.
- d) DPA Officials to meet Superintendent of Police, Kutch (East) personally regarding requirement/ deployment of police force while bund removal activity to be carried out by DPA.

Kindly consider the above points and do accordingly.

Thanking you.

For and On behalf of Gujarat
Pollution Control Board,

F.M. Modi

F.M.Modi
Regional Officer GPCB &
Member Secretary, DLCRZ

Copy to:

1. The District Collector & District Magistrate, Kutch &
Chairman, DLCRZ Committee,
Collector Office, Bhuj.....For your information please.
2. The Director (Environment) &
Member Secretary, GCZMA,
Forest & Environment Department,
Block no: 14/8th floor,
Sachivalay, Gandhinagar.....For your information & necessary action
please.